

Sinha, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XI—Thirty-eighth Session, 1962.
- (ii) Statement No. VIIT—Forty-fifth Session, 1963.
- (iii) Statement No. VIII—Forty-sixth Session, 1964.
- <iv) Statement No. VI—Forty-seventh Session, 1964.
- <v) Statement No. VI—Forty-eighth Session, 1964.
- (vi) Statement No. IV—Forty-ninth Session, 1964.
- (vii) Statement No. III—Fiftieth Session, 1964.

ISee Appendix LI, Annexure Nos. 37 to 43 for (i) to (vii) respectively.]

FIRST REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI M. GOVINDA REDDY (Mysore): Madam, I beg to lay on the Table a copy of the First Report of the Committee on Public Undertakings on the National buildings Construction Corporation, Limited, New Delhi.

LECTIONS TO THE ANIMAL WELFARE BOARD AND THE INDIAN CENTRAL SUGARCANE COMMITTEE

THE DEPUTY CHAIRMAN: The following members being the only candidates nominated for election to the bodies respectively shown against each, I hereby declare them duly elected to be members of the said bodies:— I. Shrimati Shakuntala Paranjpye—Animal Welfare Board.

- 2. Shri R. S. Khandekar—Indian Central Sugarcane Committee.

STATUTORY RESOLUTION RE CREATION OF CERTAIN NEW ALL-INDIA SERVICES—continued.

THE DEPUTY CHAIRMAN: We go to the debate or the Statutory Resolution. And may I also announce that the House will sit till 1-30 P.M.

SHRI M. RUTHNASWAMY (Madras): Madam Deputy Chairman, as a member of the party to which I have the honour to belong, I would not countenance the taking up by the Central Government of any other functions or duties of State Governments, but then in regard to recruitment of the Services the deterioration in the States has been so great that I am compelled to support this motion. The Public Service Commissions which were intended by the Act which brought them into being to be bodies above and outside political influence have been constituted in recent years on more or less political lines. Members have been appointed to Public Service Commissions, some of them even not qualified by education to be on such bodies. Some of them have been appointed because of their political affiliations to the Congress as a reward for their service to the Congress Party. And so much of the confidence which accompanied the institution of these Public Service Commissions has been steadily falling and therefore it is that the Central Government is called upon to take up the constitution of certain Services. Today we are called upon to allow the educational and agricultural Services to be constituted of men and women selected by the Union Public Service Commission.

(Interruptions)

SHRI DAHYABHAI V. PATEL (Gujarat): There is still some gas which is erupting here, Madam.

SHRI M. RUTHNASWAMY: As for the importance of the quality of the administrative Services in a developing country

like ours there can be no doubt. A recent publication of the United Nations "A U.N.O. Handbook on Public Administration" issued in 1961 says that administrative improvement is a *sine qua non* in the implementation of the programme of national development in such developing countries and again it goes on to say that the establishment of a competent public Service must therefore have a high priority on the agenda of national development. There are two principles enunciated in this handbook, firstly that the quality of the entrants to public Services depends closely on the general level of educational opportunity that the country affords and the second principle is that the years of special training and experience, the patient and persistent development of the many different skills and the basic education needed to understand, to administer and to constitute these various skills are factors whose importance cannot be overestimated.

Now, why is it that the educational and agricultural Services are to be brought under the jurisdiction of the Government of India and recruited through the Union Public Service Commission? In the educational field teachers of high quality are required in order to constitute the staff of Government colleges. Headmasters of the schools administered by the Government have also to be recruited from the educational section of the I.A.S. and so also Inspectors. There was a time when we had all-India Services for education and agriculture. Under the influence of the idea of provincial autonomy the Educational Services were provincialised and they were recruited from graduates of local or other Indian Universities and the result has been a deterioration in the standards of the Educational Services in the States. Formerly to these Educational Services—the Indian Educational Service it was called in those days—were recruited men trained in English and other European Universities and so it was possible to fill the staff of colleges, Inspectorates and even headmasterships with highly qualified men. But this trust in Indian Universities has been considerably disturbed by recent developments. On account of the various causes into which I need not enter the standard of University education in our

country has considerably fallen in recent years and therefore it is necessary even in humanity subjects to look to students who have had educational training and experience in Universities with much higher standards than those obtainable in Indian Universities and to recruit them to the educational Service. But I do not see how it is so necessary that the agricultural Services of the States should be recruited on an all-India basis, because after all our agricultural colleges are still able to produce competent men who might fill the agricultural Services. I am not convinced that the need for having an Indian Administrative Service in agriculture is as great as the need in the educational Service because the agricultural Service is filled with people, people in offices, who are concerned with agricultural extension services, men of administrative character and abilities required in the agricultural Service. Probably the Minister in his reply would be able to convince us that the need for having an all-India agricultural Service is as great as the need for having an all-India educational Service.

We are supporting this Resolution because we think that the standards of recruitment pursued by the Union Public-Service Commission are still high, because the practice of appointing political servants of the party in power has not yet affected the recruitment of men for membership or chairmanship of the Union Public Service Commission. But I should like to emphasize that we should not be satisfied with mere recruitment of highly qualified people to the educational or the other administrative Services. I think the probational training soon after recruitment should be of the highest order. According to the statement in the late Mr. V. T. Krishna-machari's Report on Indian and State Administrative Services, I find that the provision for training, after recruitment, is very inadequate. It is restricted to one year only and the training is divided into two parts. One is called training in foundational subjects and the other is called training in administrative subjects. A number of subjects are given. For instance, the foundational course consists of instruction in the evolution of modern Indian State as a democratic, secular and welfare State, the theory of political organ-

[Shri M. Ruthnaswamy.]

ion, the theory of State action, a survey of the main currents of Indian history, political, economic, social and so on. Then, No. (2) consists of instruction in Indian culture, (3) the Constitution of India, (4) instruction in public administration and (5) Indian Economy. Now, all these subjects are to be taught in the space of six months. Now, what kind of training, what instruction can you give in these large, important five subjects in the course of six months? The other six months are to be devoted to training in district and other administration. If there has to be a proper training for these recruits to the Indian Administrative Services, it should be extended, at least, to two years. It is only in a period of two years that these recruits to the Indian Administrative Services will be able to be trained properly for our administrative work. Instructions in these foundational subjects and the other subjects of immediate administrative use would be possible in these two years. Otherwise, we shall have people who are cramped with instruction. We shall not have competent administrators. We will have only stuffed ovals. It is only such kind of people who will be produced by this kind of forced feeding in the period of one year.

Therefore, while I congratulate the Home Minister on bringing forward this motion, I would like his department to pay as much attention to post-recruitment training as to methods of recruitment. It is only when the persons recruited to the Indian Administrative Service, to the Indian Agricultural Service or the Indian Industrial Service, are submitted to a post-recruitment training of an extensive and intensive character that we shall have administrators who will be worthy of the country and who are needed for the country's requirements. And this training should be in a residential institution, be it in the corporate life in a resident institution that will give them the *esprit de corps*, which is so necessary for sustaining the morale and the standard of work of our administrative officers. Therefore, the Ministry should pay as much attention to the training of the recruits to the Indian Administrative Services as to

their initial recruitment. It is only then that this new method of creating All-India Services in the educational and agricultural sections will be a blessing to the country.

श्री बजकिशोर प्रसाद सिंह (बिहार):

उपसभापति महोदया, मुझे खुशी है कि मेरे पूर्व वक्ता ने इन अखिल भारतीय सेवाओं के कायम करने का समर्थन किया। हमारे देश में दो विचारधाराएँ हैं। एक यह कि राज्यों को अधिक से अधिक अधिकार दिये जायें, जितने अधिकार न दिये हैं, उनमें भी अधिक दिये जायें। दूसरा विचारधारा यह है कि देश की एकता के लिये यह आवश्यक है कि केन्द्र मन्त्रालय को जितना ज्यादा से ज्यादा अधिकार केन्द्र सिर्फ अधिकार ही नहीं, जिन क्षेत्रों में अधिकार राज्यों के हैं, उन क्षेत्रों में भी ऐसा प्रबन्ध हो कि केन्द्र प्रभावित कर सके राज्यों को, उन मामलों में भी जो विलुप्त राज्यों के क्षेत्र के अन्दर हैं। मेरे पूर्व वक्ता ऐसे दल के हैं, जो राज्यों के अधिकार में विश्वास करता है, किन्तु मेरा व्यक्तिगत विश्वास है केन्द्र की शक्ति में। खैर, मुझे खुशी है कि उन्होंने अपने दल के लक्ष्य को अङ्गीकार इनमें नहीं किया है।

दूसरा मुद्दा यह प्रस्ताव है। चन्द महीनों में जो वाक्यात हुये या इसके पहले जो यहां वहां कुछ वाक्यात हो रहे हैं, उनसे यह अन्देश पैदा होता है कि हमारे मुक्त की एकता कायम न रह सकेगी और अगर एकता कायम न रह सकेगी, तो शायद हमारी आजादी भी कायम न रह सकेगी। इसी लिये हमारे भूतपूर्व प्रधान मंत्री पं० जवाहरलाल नेहरू ने हमको यह आदेश दिया था कि हम भावात्मक एकता की ओर बढ़ें। हमारी मंजिल बड़ी है, भावात्मक एकता। लेकिन उस मंजिल तक पहुंचने के लिये हमें कई मंजिलों को तय करना पड़ेगा और उसमें एक मंजिल है प्रशासनिक एकता, राजनैतिक एकता।

राजनैतिक एकता तो हमारे संविधान ने हम को दी और प्रशासनिक एकता भी कुछ हद तक दी, लेकिन वह प्रशासनिक एकता काफी नहीं थी। इसी लिये सन् 1956 में जब राज्य आयोग ने, स्टेट्स रिऑर्गनाइजेशन कमीशन ने, अपना प्रतिवेदन दिया, अपनी रिपोर्ट दी, तो इस बात पर जोर दिया कि जो अभी अखिल भारतीय सेवाएं हैं, उनके अलावा और भी कई अखिल भारतीय सेवाएं कायम की जायें। मुझे खुशी है कि आज भारत सरकार और यह सदन इस तरफ एक कदम उठा रहा है।

देश की एकता के लिये यह आवश्यक है कि अखिल भारतीय सेवाएं हों; क्योंकि अखिल भारतीय सेवाओं में जो आते हैं, एक तो वे आल इंडिया कम्पेटिशन की बुनियाद पर आते हैं, इसलिये उनका बौद्धिक स्तर, उनके दिमाग का स्तर, थोड़ा ऊंचा होता है। इसके साथ ही साथ चूंकि वे अखिल भारतीय सेवाओं में रहते हैं और उनकी सेवाओं के जो नियम बनाये जाते हैं, वे खास तौर के बनाये जाते हैं, इसलिये उनका एक अखिल भारतीय दृष्टिकोण होता है और वे छोटे छोटे टुकड़ों में, छोटे दायरे में, सोचने के आदी नहीं होते, बल्कि अखिल भारतीय स्तर पर सोचना वे शुरू करते हैं और जब हम अखिल भारतीय स्तर पर सोचना शुरू करते हैं, तब हम एक ऐसा कदम उठाते हैं जिस से भारत की एकता सुदृढ़ होती है।

जो हम सेवाएं कायम कर रहे हैं, उससे राष्ट्र की एकता सुदृढ़ होगी ही, प्रशासन की कार्यक्षमता भी बढ़ेगी; क्योंकि अखिल भारतीय सेवाओं में आने वाले लोगों की कार्यक्षमता, उनकी बुद्धि, उनका मस्तिष्क, जो राज्यों की सेवाओं में आते हैं, उनसे अगर मैं यह कहूँ कि कुछ ऊंचा होता है, तो शायद गलत न होगा। और जब हम अखिल भारतीय शिक्षा सेवा कायम करेंगे तो मेरा ख्याल है कि शिक्षा का स्तर भी ऊंचा होगा; क्योंकि इसमें अच्छे, तेज, पढ़े-लिखे, ऊंची बुद्धि के लोग आएंगे। लेकिन

आज मैं यह देखता हूँ कि जब अखिल भारतीय सेवाओं में लोग लिए जाते हैं तो वे किसी एक राज्य के साथ बांध दिए जाते हैं और जिस राज्य में एलाट किए जाते हैं वे या तो उस राज्य में रहें या वहां से हटें तो केन्द्र में आएँ। मैं समझता हूँ कि अगर उनका, इन सेवकों का, राजकर्मचारियों का, एक अखिल भारतीय दृष्टिकोण बनना जरूरी है तो फिर इस परिपाटी में थोड़ा रद्दोबदल करना पड़ेगा और अखिल भारतीय सेवक सिर्फ एक राज्य और केन्द्र में न रह कर पांच साल या दससाल के लिए एक राज्य से दूसरे राज्य में भी जाया करें। यह नियम कम से कम उत्तर भारत के राज्यों में आसानी से लागू किया जा सकता है; क्योंकि उत्तर भारत के राज्यों में भाषा एक है, आचार-व्यवहार एक है, समस्याएं एक तरह की हैं। इसलिए यदि वे एक राज्य से दूसरे राज्य में जायेंगे तो उनका दृष्टिकोण तो विस्तृत होगा ही साथ ही साथ उनको काम में कोई असुविधा भी नहीं होगी। अतएव मैं समझता हूँ कि आगे से यह नियम बनना चाहिए कि वे लोग किसी राज्य के कैंडिडेट में ही बराबर के लिए न रख दिए जायें; बल्कि उनका एक राज्य से दूसरे राज्य में जाना भी सम्भव हो। आज तो हम यह जरूरत अनुभव करते हैं कि हाईकोर्ट के जो जज हैं, जो हमारे बड़े बड़े न्यायाधीश हैं, वे एक राज्य से दूसरे राज्यों के हाईकोर्टों में जाया करें, जब वह सम्भव है, वह जरूरी है, तब तो इन सेवकों का एक राज्य से दूसरे राज्य में जाना मेरे ख्याल से ज्यादा सम्भव है और ज्यादा जरूरी है।

अब चूंकि उत्तर भारत के जो राज्य हैं, इनकी एक भाषा है, इनकी एक समस्या है, तो ऐसी स्थिति में इन सेवाओं के लिए हमें परीक्षा का माध्यम क्या करना होगा, इस पर भी गौर करना है। अखिल भारतीय शिक्षा सेवा को आप लें। उत्तर भारत के राज्यों में शिक्षा क्षेत्रीय भाषाओं में दी जाती है, केवल स्कूलों में ही नहीं अब तो विश्वविद्यालयों में भी इसमें

[श्री ब्रजनिशोर प्रसाद सिंह]

शिक्षा दी जाती है, और कई विश्वविद्यालयों में तो तकनीकी विषय, टेक्निकल सर्वजेन्ट्स भी वहाँ की क्षेत्रीय भाषाओं में, रीजनल भाषाओं में पढ़ाए जाते हैं। तो जब हम अखिल भारतीय सेवाओं का निर्माण करते हैं तब हमें इस बात का भी खयाल करना होगा। अखिल भारतीय सेवा के लोग जो राज्यों में जायेंगे उनका वहाँ की शिक्षा से सरोकार हो और काफी घनिष्ठ सरोकार उनको रखना होगा; क्योंकि अगर हम यह भी मान लें कि इस सेवा के लोग केवल प्रशासन में रहेंगे, उनका पढ़ाने-लिखाने में उतना मतलब नहीं होगा, उनका प्रैक्टिकल खेती के उत्थान से कोई मतलब नहीं रहेगा, फिर भी प्रशासन को ठीक चलाने के लिए यह जरूरी है कि वहाँ की शिक्षा का उनको पूरा पूरा ज्ञान हो और जब इन राज्यों में वहाँ की क्षेत्रीय भाषाओं में शिक्षा दी जाती है तो अगर इस अखिल भारतीय सेवा के लोग उस भाषा से अवगत नहीं रहेंगे, उस भाषा को नहीं जानेंगे, तो उनको वहाँ की शिक्षा का ज्ञान भी अधूरा रहेगा और जब शिक्षा का ज्ञान अधूरा रह जायेगा तो वह शिक्षा का इंतजाम भी ठीक ठीक नहीं कर सकेंगे। इसी लिए बहुत सी ऐसी सेवाओं में जो कि राज्य-स्तर की सेवाएँ हैं, उनमें जैसे कि एक जुडीशियल सेक्रेटरी है, एक ला सेक्रेटरी है, तो जो विधि मंत्री या जुडीशियल सेक्रेटरी राज्यों में बनाए जाते हैं वे जुडीशियल सचिव के आदमी रहते हैं। यह ठीक समझा जाता है कि उनको, वहाँ इसाफ की क्या व्यवस्था है, किस तरह से इसाफ किया जाता है, किस तरह से कचहरियों में कार्यवाही होती है, इसका ज्ञान रहता है। तभी जा कर वह सफल विधि मंत्री या जुडीशियल सेक्रेटरी हो सकते हैं। तो शिक्षा को चलाने के लिए भी यह बात आवश्यक है। जिस राज्य में शिक्षा के प्रशासन को चलाना है उस राज्य की शिक्षा का उसे ज्ञान न हो तो भरे खयाल से वह इंतजाम या प्रशासन ठीक ठीक नहीं चला सकता है।

मैं समझता हूँ कि इन सेवाओं में जहाँ तक कृषि सेवा का सवाल है उसमें भी यही बात है। कृषि सेवक सिर्फ दफ्तरों में बैठ कर फाइलों में नोटिंग किया करे तो उससे कृषि का उत्थान नहीं होगा, उन्हें देहातों में खेती कैसे की जाती है, देहातों में खेती की क्या क्या समस्याएँ हैं, इसका पूरा पूरा ज्ञान होना चाहिए, तभी वह खेती के मामले में, प्रशासन के मामले में सफल हो सकेंगे और खेती का पूरा ज्ञान उन्हें तब तक नहीं हो सकेगा जब तक कि जहाँ खेती की जाती है वहाँ की भाषा से, वहाँ की अवजान से वे परिचित नहीं रहेंगे। इसलिए मैं समझता हूँ कि जब हम इन सेवाओं को कायम कर रहे हैं, तब हम जब परीक्षा का माध्यम नियत करें तो इस बात को दृष्टिकोण में रखते हुए नियत करें कि उत्तर भारत के राज्यों में वहाँ के राज्य की भाषा में शिक्षा दी जा रही है और उत्तर भारत के राज्यों में कृषि का उत्थान तब तक नहीं होगा जब तक कि कृषि के प्रबन्धकर्ता या कृषि के प्रशासक वहाँ की जनता की भाषा को नहीं जानेंगे। मैं यह नहीं कहता कि आज खामखवाह परीक्षा का माध्यम हिन्दी को बना दें लेकिन इसका आपको जरूर खयाल करना पड़ेगा कि जब इन्हें सफल प्रशासक बनना है तो इन्हें वहाँ की भाषा का ज्ञान होना चाहिए। यह आप देखें कि हिन्दी को या उत्तर भारत की भाषा को परीक्षा का माध्यम बना कर इस ज्ञान को दें या जब वे सेवाओं में दाखिल हो जायें, उसके बाद कुछ ऐसा इंतजाम करे कि साल, दो साल या तीन साल के अन्दर उन्हें पूरा पूरा ज्ञान हो जाये।

आज कभी कभी जब अखिल भारतीय सेवाओं की चर्चा चलती है, तब लोग अनुपात प्रणाली की, कोटा सिस्टम की चर्चा करते हैं। मैं समझता हूँ कि अखिल भारतीय सेवाओं में अनुपात प्रणाली को, कोटा सिस्टम को लाना देश की एकता के लिए घातक होगा। मुझे याद है...

श्री ए० बी० वाजपेयी (उत्तर प्रदेश) :
एक ही प्रान्त के भरे रहें।

श्री ब्रजकिशोर प्रसाद सिंह : . . .
कि मुस्लिम लीग की अन्य मांगों में एक मांग यह भी थी कि अगर हमें हर जगह रिजर्वेशन दो तो वही हालत में हम मुल्क के बटवारे पर जोर नहीं देंगे लेकिन इस मांग को देश के लिए इतना अहितकर समझा गया कि उस मांग को कबूल नहीं किया गया और बटवारे को कबूल किया गया ।

श्री ए० बी० वाजपेयी : मगर बटवारा तो हो गया ।

श्री ब्रजकिशोर प्रसाद सिंह : अब बटवारा कबूल करने के बाद फिर हम अनुपात प्रणाली को ले आए तो मेरा खयाल है कि जो एकता आज बनी है, वह धीरे धीरे टुकड़े टुकड़े हो जाएगी ।

(Time bell rings)

कभी कभी यह चर्चा आती है कि "इन सेवाओं में जो विद्यार्थी आते हैं वे फर्स्ट क्लास के, हाइएस्ट क्लास के, सब से तेज विद्यार्थी नहीं आ रहे हैं । इसलिये इनको तनख्वाह और सुविधाएं इस तरह की दी जाएं कि जो सब से ऊंचे विभाग के विद्यार्थी हैं वे उसमें आया करें । उनको तलब ठीक दी जाये, उनको सुविधाएं ठीक दी जायें, यह मैं मानता हूं, लेकिन इन सेवाओं में जो हिन्दुस्तान के सब से बुद्धिमान्, सब से प्रतिभाशाली, सब से तेज विद्यार्थी हों उनको ही खामख्वाह हम लाएं, मैं इस बात को बिल्कुल अकलवन्दी की बात नहीं मानता; क्योंकि जब तक हमारे यहां प्रशासन ही मुख्य काम था तब तक तो यह जरूरी था कि सब से तेज विद्यार्थी इन सेवाओं में आए, लेकिन आज इन सेवाओं से बाहर देश को ऊंचा करने के लिए बहुत से क्षेत्र खुले हुए हैं और वे क्षेत्र ज्यादा जरूरी हैं । पाश्चात्य देशों में जो सब से अच्छे, तेज विद्यार्थी होते हैं वे या तो बिजनेस में जाते हैं, या उद्योग-धंधों में जाते हैं, कारोबार में जाते हैं,

प्रोफेशन में जाते हैं, राजनीति में जाते हैं और उसके बाद जो लोग हैं वे राज्य-सेवाओं में जाते हैं । मेरा खयाल है कि देश के लिए वह चीज ज्यादा हितकर होगी । इसलिये खामख्वाह हम ऐसा प्रयत्न करें कि जितने तेज विद्यार्थी हों सब इसी में चले आया करें, मेरे खयाल से यह देश के लिए हितकर नहीं होगा ।

(Time bell rings)

मैं इसका समर्थन करता हूं, लेकिन मैं इतनी चेतावनी दे देता हूं कि अगर आप समझते हैं कि इन सेवाओं के कायम करने से खेती में सुधार हो जायेगा तो वह मैं नहीं मानता । भारत सरकार के हाथ में कर्ज देना है, अनुदान देना है, अतएव यद्यपि खेती और शिक्षा बिल्कुल राज्य-विषय हैं फिर भी भारत सरकार चाहती तो काफी इन पर प्रभाव डाल सकती है और जब तक भारत सरकार इन प्रभावों का, कर्ज और अनुदानों के प्रभाव का, उपयोग नहीं करेगी तब तक न खेती के मामले में राज्यों में सुधार होगा और न शिक्षा के मामले में सुधार होगा । तो आप इस सेवा को कायम करें, लेकिन इस बात का भी खयाल रखें कि आपके पास जो और शक्तियां हैं, उनका इस तरह से उपयोग करें कि शिक्षा भी आगे बढ़े और खेती भी आगे बढ़े ।

SHRI NAI-ISUL HASAN (Uttar Pradesh): Madam Deputy Chairman. I rise to give my whole-hearted support to this statutory Resolution which has been moved by the hon. Minister, Shri Jaisukhlal Hathi. I also congratulate him on his lucid exposition of the question that is before the House at the present moment. I welcome this Resolution which is an enabling thing one. It will enable Parliament to make a law for the creation of these two Services.

[THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE) in the Chair.]

[Shri Nafisul Hasan] If we look at the provisions of the Constitution, we will find that this Resolution is in pursuance of the provision in article 312(1). According to sub-article (2) of the same article, we have at present the Indian Administrative Service and the Indian Police Service which, according to this sub-article, are deemed to have been created by Parliament. Earlier also, we decided to create some other All India Services. The reasons for the creation of these Services have been given by the hon. Minister, and I entirely agree with them.

One other aspect of this question I want to place before this House and that is that the scale of pay and the prospects in the All-India Services will be better than those in the State Services that there will be a wider field of selection and that the conditions of service and the scale of pay will attract better persons. We know that quite a large number of our young men, doctors, engineers, etc. are still outside the country. Though they are keen to come and serve the country, the service conditions in the State Services are not such as to attract them. I hope and trust that our young engineers and others who are abroad, will be attracted to come back to our country and serve it, in view of the better prospects.

I think that the object of creating an all India Services is to supplement and not to supplant the State Services. I mean to say that there will still be the State Education Service although we are going to have an All India Education Service also. I know how the States are dealing with it. I know about the State of Uttar Pradesh. As far as education is concerned, we have got a State Educational Service and also a Subordinate Educational Service. In the State Service, there is Class I and Class II. But Class I is open mainly by promotion, there is no direct recruitment to Class I services generally. Therefore, when we are going to create an all-India Service I think the first question which will come up before the Government will be as to which of the personnel of the State Services are fit enough to be absorbed in the all-India Service. I find that in his speech yesterday the hon. Minister had suggested some-

thing, that there might be a proportion of '3 rw ""' reserved for promotion. My view about it is that we should not at this moment decide finally the particular proportion which are to be given to direct recruitment and to promotion because we have got to look to the present conditions in all the States. We have got to see how many persons are fit to be absorbed as a first step, though I would welcome that a majority of the persons to be recruited in future should be taken by direct recruitment—promotion should also be there—so that there may be an influx into the Services both of new blood and of experience. That is a proper combination and a healthy condition for the growth of every Service.

After this Resolution is passed by this House, the Government will consider the question of legislation for the creation of these Services. I have read the provision in article 312 and I know that the creation of these Services is possible only by a law, that we have got to bring forward a Bill and pass it into law. But as far as the conditions of services and all other things are concerned, they are also to be regulated by Parliament. The word used there is "regulation". Therefore, my suggestion is that these things should be determined by rules made under the proposed Act and the authority to make the rule* should be delegated to the Government in that respect so that after everything has been gone into a proper decision is made both in regard to the conditions of service and also the proportion for recruitment, for direct recruitment and by promotion.

I have seen executive officers working in the State drawn both from the IAS and the Provincial Executive Service. Normally, IAS officers are deputed to the States and during their posting they are under the control of the States; they are posted according to the requirements of the State. I think the same principle will be followed in regard to these all-India Services also. But it will be desirable

that officers serving in one State should not be allowed to remain there for a very long period; they should be taken back from the State and

given to another State, or they may be tied to work in the Centre. But as the administrative control of these officers is concerned, that will be with the States. But at the same time because they are all-India officers, all disciplinary proceedings and action taken in consequence thereof is to be taken by the Central Government in consultation with the Union Public Service Commission.

There is one thing more and that is. Although these officers will be serving in the States and will really to a certain extent replace the present State officers—still I feel that additional expenditure on administration will be necessary. To think that it will not involve any additional expenditure is, I think, not a correct notion. The finances of the States are what they are, all the elastic resource with us in the Centre, it is not possible for the States to bear any further burden. Therefore, if any additional expenditure is involved in the creation of these services, that burden must be borne by the Centre and not transferred to the

My hon. friend, Mr. Sinha, has just now referred to the medium of examination by the Union Public Service Commission. My reading of the present situation according to the Constitution is—I have already given expression to it on a former occasion—that Hindi has become the official language of the Union. It is by virtue of the Languages Act that English also has to continue for the purposes in addition to Hindi—these are the words used—for which it was used earlier. Therefore, Hindi as a medium of examination in my opinion is a must. Now if the Government is not going to introduce Hindi as a medium of examination here and now, it will be acting against the provisions of the Constitution. Therefore, I urge upon the Government to look into the matter and not put it off on the plea that there is opposition in the South or from any other quarter. We are not opposed to continuing as a medium of examination. Now according to the Constitutional provision persons who have prepared themselves for the Central Services, because they knew that Hindi being the official language was bound to become the

medium of examination, we have no answer to them. Therefore, my submission is that in all the examinations which are to be held by the Union Public Service Commission Hindi and English both should be the medium of examination.

SHRI P. N. SAPRU (Uttar Pradesh): What about regional languages?

SHRI NAFISUL HASAN: As far as the Languages Act is concerned, they do not come into the picture as the official language of the Union.

In the end I thank you, Madam. With these words I give my whole-hearted support to the Resolution moved.

SHRI M. N. GOVINDAN NAIR (Kerala): Madam Vice-Chairman, yesterday the hon. Minister made a very strong case for his Resolution. He stressed the necessity for an integrated approach to these problems. He appealed in the name of national integration to accept this proposal. He also stressed on the necessity of having emotional integration through this measure. Well, I am not against having an integrated approach as far as both education and agriculture is concerned. But my fear is whether this step in the present context will at all help the integrated approach which he wants and the national integration which he is aspiring for. Now, I will concentrate more on the educational Service.

I was thinking about this problem after I heard the hon. Minister yesterday with my State in my mind. Our State is considered to be one of those which are so far ahead in education. But unfortunately the situation there is not very happy. Coming to college education, in our State there are a large number of private colleges. There are a number of Government colleges and there are a few colleges directly under the University. Now, those college teachers who are directly under the University are considered to be the blessed few because they have a higher salary, fewer hours of work and sometimes the number of students whom they have to teach happens to be very limited. Whereas teachers with the same qualification, employed in Government colleges, have to work 18 hours or even more. They

[Shri M. N. Govindan Nair]
get a meagre salary. The creation of these University teachers instead of helping to integrate is causing so much of discontent among the Government college teachers. Now, this creation of an all-India Educational Service will create another few persons who may be much better placed than either the University teachers or the Government college teachers. This state of affairs, I am afraid, will create more confusion rather than help integration.

Now, as I mentioned earlier, there is a third category of private college teachers. Their condition is not very much better than that of high school teachers. In some cases their condition is worse. The pay they used to get was so low that whenever they got a better chance elsewhere, they used to leave these colleges and go. The result of this state of affairs on the education in the colleges is that their standards are very low because if you examine the results in the examination of these private colleges except in perhaps a few, in most of the colleges the results are very much below the average. So when I think of the integration of education in my State, leaving aside the other parts of India, I feel much more than introducing this all-India Service some other things have to be done in our State to remove this anomaly and I feel that as far as college education is concerned, whether it be in the private sector or in the public sector, wherever it is, the Government have to take the responsibility for college education. The pay and other things have to be almost similar as far as these private colleges, Government colleges and the University Colleges are concerned. Unless that is done, you will not be able to integrate the educational system inside our State itself. In the final analysis, the result of the present state of affairs falls on the standard of the students. At one time the colleges in the South, specially Madras and Kerala, boasted themselves of having a higher standard compared to the colleges elsewhere. Now the position is entirely different. I am not speaking about Madras. As far as my State is concerned, the standard has fallen very low and the students coming from our colleges find it very difficult to get admission in other places.

Secondly, speaking about technical education, our State, though rather far as literacy is concerned, in the matter of technical education is lagging far behind. A few institutions in the private sector, engineering colleges and medical colleges, are now permitted. But there also because of so many factors, the standards are very low and the Government have to do something by which at least the technical education is immediately taken over by the Government. So to have an engineering college without the necessary appliances to teach is not only harmful to the students but it is harmful to the State itself. So also regarding the medical colleges. These are the things on which I would like the Government to pay primary attention and then we can think of the all-India Services, etc.

There is another anomaly. The students passing from our high schools cannot get admission in the colleges outside our State because the entire system is different. Last year there was a lot of difficulty. Nearly 2,000 students expected admission in the Mysore University. Finally when they went they found that it was difficult because of the difference in the syllabus and all that. So some uniformity has to be brought in. That can be done only by making education a Concurrent Subject. So instead of bringing in this, I would like the Government to take necessary steps to see that you have a uniform system of education and for that you will have to make that a Concurrent Subject. If that is done and if the Government takes special interest in the matter of college education and technical education, things will improve. I do not want to create a controversy over that by saying that the Government should take over all the institutions and create a problem, I am not suggesting that but something has to be done by which the college staff gets the same pay and facilities and the college has the necessary equipment to run the college. So that responsibility the Government will have to take. If that is done and this is made a Concurrent Subject, at a later stage you can think of an all-India Service in education. My difficulty in supporting your move is this . . .

MINISTER OF STATE *m* THE
MINISTRY OF HOME AFFAIRS (SHRI
JAISUKHLAL HATHI): . . . that you are on the
other side?

*i**i M. N. GOVINDAN NAIR: No, if good
things are coming from you, I am prepared to
support them. That is not the problem but
when you say that you create an *a*JI-India
Service for education—you said in your
speech itself—only an essentially
administrative Service, to what extent it is
going to help the integration of the *A* system
I fail to comprehend. *m* opposed to this from
another angle. Now what is given by the
right hand -hould not be taken away by the
left hand. According to our Constitution,
certain subjects have been left to the States
and the concept of our Constitution itself is
basically federal. I am sure you will quote
another provision in the Constitution
whereby you will say that we have been
permitted to introduce all-India Services. I
know. But you have to look at it *a* this angle.
If the basic concept of Constitution is federal,
the steps that take should not interfere with
that ster of our Constitution. Now what *•*ting
to happen with the introduction ll-India
Serices? (*Time bell*)

ve me two minutes.

VICE-CHAIRMAN (SHRIMATI
KAMACHANDRA SATHE): Only one
m'flute. You have already taken fifteen
sase take only one minute
more and

SHRI M. N. GOVINDAN NAIR: But I uch
a slow speaker that . . .

VICE CHAIRMAN (SHRIMATI
run): But the litecl.

M. N. GOVINDAN NAIR: So what is in the
introduction of these all-India Services and
what is the experience? Now, the discipline of
these all-India Services is controlled by the
Centre. If you want to fake disciplinary
action against an I.A.S. officer or an I.P.S.
officer or an S. officer, you have to get the
sanc-Tentre. So to that extent it

interferes with the provincial autonomy
which the States have now.

SHRI AKBAR ALI KHAN (Andhra
Pradesh): It is Concurrent, Mr. Nair. It does
not interfere.

SHRI M. N. GOVINDAN NAIR: It
interferes.

SHRI AKBAR ALI KHAN: I am sure you
don't mean that there should be confusion in
which the Communist Party should prosper.

SHRI M. N. GOVINDAN NAIR: I do not
think that the Communist Party prospers on
confusion.

SHRI P. N. SAPRU: It creates confusion.

SHRI M. N. GOVINDAN NAIR: When
you create confusion we show the way out so
that people may follow the right way.

Another aspect which was mentioned by my
friend who spoke earlier is about the financial
liabilities. This all-India Service means
higher pay and all that. To what the States
will be able to bear that burden has also to be
gone into. So I feel that before introducing
this, if they are serious about an integrated
apDroach. about national integration, etc.,
they have to take certain other steps rather
than this.

SHRI AKBAR ALI KHAN: The States
have agreed.

SHRI M. N. GOVINDAN NAIR: The States
will agree where the Chief Minister belongs to
your party. They may agree; that is another
matter.

THE VICE-CHAIRMAN (SHRIMATI TARA
RAMCHANDRA SATHE): Your time is over.

SHRI M. N. GOVINDAN NAIR: all right.
I conclude and I thank you.

श्री महेश्वर प्रसाद शुक्ल (उत्तर प्रदेश):
उपसभाध्यक्ष महोदय, मैं संविधान के अनुच्छेद
312 के खंड (1) के अनुसार गृह-मंत्री ने जो

[श्री महावीर प्रसाद शुक्ल]

संकल्प इस सदन के सामने प्रस्तुत किया है, उसका समर्थन और अनुमोदन करता हूँ। इस संकल्प का आधार है एग्रीकल्चरल एड-मिनिस्ट्रेटिव कमिटी की 1958 की रिपोर्ट, जिसमें इस बारे में उन्होंने अपनी सिफारिश की है, उन्होंने अपनी सिफारिशों के ग्यारहवें अनुच्छेद में यह कहा है :

"For raising the morale and prestige of agricultural services and for attracting equally suitable human material and for bringing about uniformity of standard, an All-India Agricultural Service should be created. The scales of pay and prospects should be at par with the I.A.S."

इसी प्रकार अखिल भारतीय शिक्षा सेवा के लिए भी जो अखिल भारतीय नैशनल इंटेग्रेशन कमिटी थी उसकी सिफारिशों को आधार कहा गया है।

महोदया, खेती का सम्बन्ध हमारे इस देश के सभी वर्तमान और भावी नागरिकों से है और इसी प्रकार शिक्षा का भी सम्बन्ध इस देश के सभी वर्तमान और भावी नागरिकों से है। एक का सम्बन्ध अन्न के उत्पादन से है जिससे कि नागरिकों के शरीर का भरण-पोषण होता है और दूसरे का सम्बन्ध मानसिक विकास से है, राष्ट्र के नैतिक विकास से, आध्यात्मिक विकास से है। इसलिए मैं समझता हूँ कि इन दो सेवाओं का स्थान इस देश की एकता को लाने के लिए जितना महत्वपूर्ण है, उतना शायद ही किसी अन्य सेवा का हो सकता है। इसलिए गृह-मंत्री के इस संकल्प का मैं हृदय से अनुमोदन करता हूँ।

किन्तु, महोदया, मैं यह मानता हूँ कि यह कदम यद्यपि सही है, परन्तु देर से उठाया गया कदम है। सन् 1958 की जो सिफारिश है उसको यदि उस समय ही कार्य रूप में परिणत किया गया होता तो हम इस तीसरी पंचवर्षीय योजना में उससे लाभान्वित हुए होते। महोदया, तीन पंचवर्षीय योजनाओं के

समाप्त होने के बाद भी कृषि के क्षेत्र में अभी हमारी स्थिति बहुत ही दयनीय है और अपने उदरपोषण के लिए हमें दूसरे देशों के सामने हाथ पसारते फिरना पड़ रहा है। इसी प्रकार शिक्षा के क्षेत्र में भी हम अभी बहुत पिछड़े हैं। संविधान में, उसके 45वें अनुच्छेद में हम ने यह व्यवस्था की थी कि 10 वर्ष के अन्दर ही देश में अनिवार्य निःशुल्क शिक्षा की व्यवस्था करेंगे किन्तु वह लक्ष्य तो अभी बहुत ही दूर है। शिक्षा के क्षेत्र में भी हम अभी बहुत आगे नहीं जा सके और अपने देश के 20, 22 प्रतिशत से अधिक नागरिकों को शिक्षित नहीं कर सके। इसलिए यदि सरकार ने यह कदम इस पंचवर्षीय योजना के पहले उठाया होता तो शायद हम कुछ अधिक लाभ उठा सकते, किन्तु इस देरी से आगे हुए कदम का भी मैं हृदय से समर्थन करता हूँ और आशा करता हूँ कि सरकार इन सेवाओं में सार्वदेशिक भाव, सार्वदेशिक दृष्टिकोण, जगाने और इस देश के विकास के लिए सार्वदेशिक निर्देशन देने के जितने भी कदम हो सकते हैं उनको योजनाबद्ध विकास के साथ उठाने का भरसक प्रयत्न करेगी। मैं यह मानता हूँ कि इस देश में कृषि और शिक्षा के विस्तार का जो कार्यक्रम है उसके लिए न केवल प्रशासनिक निर्देशन की आवश्यकता है बल्कि एक अखिल भारतीय प्रशिक्षित निर्देशन की आवश्यकता है। आज हमारे देश में शिक्षा और कृषि के विकास के आंकड़ों को देखा जाये तो हम उसमें बहुत ही विषमता पाते हैं। कुछ प्रदेश बहुत पिछड़े हैं, कुछ बहुत आगे बढ़े हैं, कारण यह है कि उनके पास साधन की तो कमी है ही किन्तु उनको एक सम्योचित निर्देशन भी केन्द्र से नहीं मिलता है। किसी भी योजनाबद्ध विकास के लिए जो केन्द्र होता है, समाज का जो केन्द्र है उसका काम हृदय के समान होता है, जिस प्रकार हृदय सभी अंगों को रक्त का एक समान प्रवाह दिया करता है जो कि जीवन का आधार होता है, उसी तरह से केन्द्र योजनाबद्ध विकास में हर प्रदेश को हर प्रकार की आवश्यकता दिया करता है। इसलिए

योजनावद्ध कार्यक्रम में सार्वदेशिक दृष्टिकोण अपनाने के लिए जहाँ कहीं संविधान कुछ बाधा पहुँचाता है वहाँ उसका संशोधन करना, उसका परिमार्जन करना अत्यन्त आवश्यक है।

विश्वविद्यालयों के क्षेत्र में भी हम बहुत प्रगति कर रहे हैं और आज हमारे कितने ही केन्द्रीय विश्वविद्यालय हैं और बहुत से प्रशिक्षण विद्यालय हैं, जहाँ प्रोफेसर्स की, अध्यापकों की शिक्षा होती है। अखिल भारतीय प्रशासनिक सेवाओं में जो भी टैलेंटेड और बड़े अनुभवहीन होते थे, वे खिंचे आते थे; क्योंकि उनके वेतनमान और उनकी सेवा की सुरक्षा की अधिक से अधिक व्यवस्था हुआ करती थी। यदि विश्वविद्यालयों में इस प्रकार की सेवाओं का सृजन किया जाये तो उससे एक तो विश्वविद्यालयों में हमारे अच्छे प्रतिभाशाली नौजवान जायेंगे और दूसरे उनमें सारे देश की शिक्षा के कार्यक्रम में एकरूपता आयेगी और तीसरी बात यह होगी कि जो आज यह आवाज चारों तरफ उठती है कि प्रोफेसर्स के चयन में पक्षपात इत्यादि हुआ करता है, वह भी दूर हो जायेगा।

महोदया, इन सार्वदेशिक सेवाओं का असली उद्देश्य समाप्त हो जाता है, यदि इन सेवाओं में लिए गये नवयुवकों को उनके ही प्रदेशों में नियुक्त करें। आज जो व्यवस्था है कि जिसको जिस जगह बांध दिया वहाँ ही वह जीवन भर बंधा रह गया, उसको दूर किया जाये और फिर इन सेवाओं में जो नये भर्ती किये जायें उनके लिए एक प्रदेश से दूसरे प्रदेश में जाने की व्यवस्था हो।

भाषा और राज्य-सेवाओं में जो नियुक्ति होती है, दोनों का एक बिल्कुल अभिन्न सम्बन्ध है। हमारे अन्य मितों ने भी लोक सेवाओं की भाषा के सम्बन्ध में कहा है। महोदया, मैं तो यह समझता हूँ कि हमारी सार्वदेशिक सेवाओं में या सरकारी सेवाओं में भर्ती का जो माध्यम

आज तक रखा गया है वह न केवल अन्यायपूर्ण है, अपितु हमारे संविधान के संकल्प के विरुद्ध है। हम ने अपने संविधान की भूमिका में, उसके प्रिम्पिल में, अपने देश के सभी नागरिकों को इक्वालिटी आफ अपारचुनिटी देने की प्रतिज्ञा की है, अर्थात् समान अवसर देने की व्यवस्था की है। किन्तु गणतंत्र की स्थापना के पन्द्रह वर्षों में हम ने अंग्रेजी भाषा को शिक्षा एवं परीक्षा का माध्यम बना कर और देश की सभी छोटी बड़ी नौकरियों में प्रवेश का माध्यम बना कर इस देश की 99 प्रतिशत जनता का द्वार सरकारी सेवा में आने के लिये बन्द कर दिया है। यह उस समता का नमूना है, उस "इक्वैलिटी आफ अपारचुनिटी" का नमूना है जो अपने देश के नागरिकों को देने के वास्ते हम पन्द्रह वर्षों से कर रहे हैं।

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Mr. Shulcla how much more lime will you lake?

SHRI M. P. SHUKLA: Another five: minutes only.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): AH right You may finish your speech.

SHRI A. B. VAJPAYEE: He may continue after lunch.

- THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): No, let him finish in another five minutes.

श्री महावीर प्रसाद शुक्ल : महोदया, मैं यह निवेदन करना चाहता हूँ कि न केवल अशिक्षित लोगों के अनुपात में अपितु शिक्षित वर्ग के अनुपात में भी यदि इस देश में शिक्षा के आंकड़े मैं दू, थोड़ा सा नमूना आप को दूँ, तो आप को इस विषय का ठीक पता चलेगा। आंध्र प्रदेश में जहाँ शिक्षा का अनुपात 20.8 प्रतिशत है, वहाँ अंग्रेजी वालों का अनुपात 1.2

[श्री महावीर प्रसाद शर्मा]

है, उड़ीसा में जहाँ शिक्षा का अनुपात 21 प्रतिशत है वहाँ अंग्रेजी जानने वालों का अनुपात 0.43 प्रतिशत है, इसी प्रकार पश्चिमी बंगाल में जहाँ शिक्षा का अनुपात 29.1 है वहाँ अंग्रेजी जानने वालों का अनुपात 2.31 है, पंजाब में जहाँ 23.7 प्रतिशत अनुपात है वहाँ अंग्रेजी जानने वालों का अनुपात 2.25 है, इसी प्रकार मद्रास में जहाँ शिक्षा का अनुपात 30.2 है वहाँ अंग्रेजी जानने वालों का अनुपात 1.12 है और केरल में महोदया, जहाँ शिक्षा का अनुपात 46.2 है वहाँ अंग्रेजी जानने वालों का 1.5 प्रतिशत है। इस प्रकार हम देखते हैं कि इस सारे देश में जो विभिन्न भाषाओं के जानने वाले हैं उनका सरकारी नौकरियों के लिये द्वार मत पन्द्रह वर्षों ने बन्द है और आगे भी कब तक इस तरह बन्द रहेगा, इसकी कल्पना करना कठिन है।

माननीय, मुझे इस अवसर पर राष्ट्रपिता के भी वे वचन याद आते हैं, जो उन्होंने 5 जुलाई, सन् 1928 को "वेग इण्डिया" में प्रकाशित किया था। उन्होंने कहा था :—

"मैं यदि तानाशाह होता तो आज ही विदेशी भाषा में शिक्षा दिया जाना बन्द कर देता, सारे व्यापकों को स्वदेशी भाषाएँ अपनाने का मजबूर कर देता। जो आत्मगमनी करते उन्हें बर्खास्त कर देता। मैं वाद्य पुस्तकों के तैयार किये जाने का इन्तजार न करता।"

आज से सैंतीस वर्ष पहले राष्ट्रपिता ने यह कल्पना की थी कि तत्काल ही अंग्रेजी भाषा का प्रयोग बन्द करना चाहिये और उसके लिये उन्होंने एक तानाशाही अधिकार की अपेक्षा की थी। शायद उनके हृदय में यह आशंका थी कि हमारे देश में जो अंग्रेजी के जानने वाले, अंग्रेजी के द्वारा सरकारी नौकरियों में प्रवेश करने वाले हमारे भाई हैं, वे उसमें रुकावट होंगे, वे अनेक प्रकार के तर्क देंगे जो

आजादी के पूर्व अंग्रेजी हुकूमत को कायम रखने के लिये हमारे बहुत से भारतीय नागरिक दिया करते थे—वे स्वराज्य के लिये भारतीयों की अक्षमता के बारे में तरह तरह के तर्क दिया करते थे। आज सरकारी नौकरियों में, राजस्व में, देशी भाषाओं के प्रयोग के सम्बन्ध में हम यह तर्क देते हैं कि हमारी भाषाएँ उसके योग्य नहीं हैं। उनमें यथेष्ट ज्ञान और शब्द भंडार की कमी है, आदि। माननीय, जो बालक घाय का दूध पीता है वह अगर अपनी माँ के दूध को खड़ा कहे और उसको पीने से इंकार करने लगे उस बालक का दाँव नहीं, दाँव उम माँ बाप का है जो उसे घाय के दूध से पालते हैं। इसी मिलमिले में राष्ट्रपिता ने कहा था कि—

"जब अंग्रेजी ने हमारी संस्कृति का विनाश कर दिया और हमारा मानसिक दृष्टिकोण भी बदल आया। उन्हें प्रतिभे और हमारी दार्शनिकता के आधार पर यदि अपने जीवन का आधार बनाना है तो "अंग्रेजी भाषा की सत्ता का अंत करना होगा।"

एक जगह और भी उन्होंने कहा कि—

"मेरा यह निश्चित मत है कि अंग्रेजी शिक्षा ने शिक्षित भारतीयों को निर्बल और नकलबाजी बना दिया है। कोई भी देश नकलियों की जाति बनकर राष्ट्र नहीं बन सकता।"

महोदया, यह हमारी अखिल भारतीय सेवाओं का सृजन और नियमन इसलिये हो रहा है कि हमारे राष्ट्र में एकता मजबूत हो, राष्ट्रीय भावना बढ़े और हम इस देश की जनता की सच्ची और सही सेवा कर सकें। किन्तु यह सच्ची और सही सेवा करने के लिये जो हमारे नवयुवक इस समय आना चाहते हैं, उनका द्वार बन्द है। जब तक वे 6,000 मील दूर रहने वाले अपने पहले के अंग्रेजी शासकों की भाषा की न सीखें तब तक

अपनी मातृभाषा के द्वारा, अपनी मातृभूमि की सेवा नहीं कर सकते—इससे अधिक विडम्बना और क्या हो सकती है ? यह अनाचार और अत्याचार है। महोदया, मैं सरकार के सामने निवेदन करना चाहता हूँ कि सारे देश में इसके विरुद्ध एक ऐसी आग मुलग रही है, एक ऐसी आग धधक रही है और इस देश में जो अन्य भाषा-भाषी लोग हैं—हिन्दी प्रदेश के हैं, बंगला भाषा-भाषी हैं, तामिल भाषा-भाषी हैं और जितने भी भाषा-भाषी हैं—सब अपनी भाषा के द्वारा उस स्थान पर पहुँचने के लिये आकांक्षित हैं, व्यग्र हो रहे हैं, जिस बड़े से बड़े स्थान का द्वार हमारे इस जनतांत्रिक संविधान ने देश के हर एक साधारण नागरिक के लिये खोला है। जिस प्रकार से अंग्रेजी शासन काल में देश की जनता में अंग्रेजी शासन के प्रति विरोध का भाव भरा था उससे अधिक उग्र असंतोष का भाव इस देश की जनता के अन्तर में आज अंग्रेजी भाषा के विरुद्ध व्याप्त हो रहा है और मैं चाहता हूँ कि सरकार इसको पहिचाने। आसाम में जो भाषा का झगड़ा चला वह असमी भाषा के लिये चला, आंध्र प्रदेश और तमिलनाडु के बीच में जो झगड़ा हुआ वह तेलुगु को लेकर हुआ और आज दक्षिण में मद्रास राज्य में जो कुछ हुआ वह तमिल भाषा के लिये है, अंग्रेजी के लिये नहीं है। यदि अंग्रेजी को शासकीय परीक्षाओं का माध्यम होने से, सरकारी नौकरियों में प्रवेश पाने का साधन होने से, दूर नहीं किया जाता तो मैं सरकार से आग्रह करना चाहता हूँ कि सरकार यह समझे कि जो असंतोष की आग धधकती जा रही है, उस पर पेट्रोल और किरोसिन छिड़कने का अवसर हमारे मित्र श्री बाजपेयी या दूसरे उनकी तरह के लोहिया जी के अनुयायियों को न दिया जाये, बल्कि राज भाषा का जो एक महान् अनुष्ठान राष्ट्र-पिता ने शुरू किया था, देश की एकता का जो अभियान उन्होंने पहले चलाया था, उसको पूरा करने के लिये सरकारी नौकरियों में प्रवेश के माध्यम के लिये अपने देश की ही भाषाओं को हमें स्वीकार करना चाहिये।

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इन शब्दों के साथ मैं प्रस्ताव का समर्थन करता हूँ।

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): The House stands adjourned till 2-30 P.M.

The House then adjourned for lunch at thirty five minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, the VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

श्री विमलकुमार मन्नालालजी चौरङ्गिया (मध्य प्रदेश) : जो प्रस्ताव माननीय गृह-मंत्री जी ने रखा है, मैं उसका हृदय से समर्थन करता हूँ।

एक माननीय सदस्य : धन्यवाद।

श्री विमलकुमार मन्नालालजी चौरङ्गिया: इसमें धन्यवाद देने की और लेने की आवश्यकता नहीं है; क्योंकि जो कार्य देश में भावात्मक एकता बढ़ाने वाला हो, एक-रूपता लाने वाला हो, देश को एक सूत्र में बाँधने वाला हो, वह केवल हाथी साहब की मोनीपली हो, कांग्रेस वालों की मोनीपली हो, ऐसी बात नहीं है। अच्छी बात सब के लिए अच्छी है और बुरी बात सब के लिए बुरी हो सकती है। तो ऐसी स्थिति में धन्यवाद देने की मुझे कोई आवश्यकता मालूम नहीं होती है। इतने पर भी उन्होंने धन्यवाद दिया, यह उनका बड़प्पन है।

भारतवर्ष को सेवाएं अखिल भारतीय सेवा हों, इनमें से कुछ तो पहले की जा चुकी हैं और कुछ करने का इरादा है और अभी काफी ऐसी हैं जिन्हें किया

[श्री बिमलकुमार मन्नालालजी चौरङ्गिया]

जाना है और किया जाना चाहिये। जैसा कि माननीय मंत्री जी ने अपने भाषण में बताया कि इस कार्य से देश की भावात्मक एकता बढ़ेगी और एक जगह का ज्ञान दूसरी जगह उपयोग में आ सकेगा, जो कि बहुत ही लाभदायक है। अगर मद्रास में काम करने वाला कृषि अधिकारी मध्य प्रदेश में रह कर अपना काम करना चाहता है और पूसा इन्स्टीट्यूट का ज्ञान देना चाहता है तो वह दे सकेगा। आसाम में, केरल में या किसी और प्रान्त में सायल कन्जरवेशन का जो अनुभव है वह वहां का कृषि अधिकारी दूसरे प्रान्त में दे सकेगा। अगर इस तरह की सेवाएं अखिल भारतीय सेवाएं हो जायेंगी तो एक प्रान्त का अनुभव दूसरे प्रान्त में आसानी के साथ हो जायेगा। इस दृष्टि से जो ये दो सेवाएं कृषि की और शिक्षा की अखिल भारतीय सेवाएं की जा रही हैं, यह देश के हित के लिए बहुत ही आवश्यक है। इतना ही नहीं, मैं इस पक्ष में भी हूँ कि जो सेवाएं बाकी रह गई हैं उनको भी शीघ्र अखिल भारतीय सेवाओं में बदल देना चाहिये।

मुझे एक आपत्ति इस बात की है कि 1958 में जबकि इस बात की सिफारिश की गई थी कि इसको अखिल भारतीय सेवा में परिणत किया जाये तो उस समय हमारी सरकार क्या करती रही? अगर लालफीताशाही का फीता इतने दिनों तक शेल्वज में बंद रहा तो यह हमारी प्रगति का लक्षण नहीं है। इसलिए मैं चाहूंगा कि माननीय मंत्री जी इस बारे में स्पष्टीकरण करेंगे कि सन् 1958 से लेकर 1965 तक वे कागजान किन किन अधिकारियों के हाथों द्वारा हवा में उड़ते रहे और उसमें इतना समय क्यों लग गया? शिक्षा के बारे में तो सन् 1961 में सिफारिश की

गई थी लेकिन कृषि के बारे में ऐसा लगता है कि जब श्री सुब्रह्मण्यम् जी कृषि मन्त्रालय में आये तब उन्होंने इस बारे में जोर लगाया। उन्होंने सोचा कि देश को खाद्यान्न के बारे में स्वावलम्बी बनाना है और जो नीति हम चाहते हैं उसको इम्प्लीमेंट करना जरूरी है; क्योंकि प्रान्तों के जो मुख्य मंत्रियों के पास जब कोई योजना भेजी जाती है तो वह उनके विह्वल पर होती है। हमारे यहां से जो भी योजना जाती है वह प्रान्तों में दफ्तर दाखिल हो जाती है और उनकी नीतियों के अनुसार काम करना पड़ता है। इसीलिए माननीय कृषि-मंत्री जी ने सोचा कि इस तरह की कठिनाइयों का सामना करना पड़ेगा, इसलिए उन्होंने इस सेवा को जल्दी से लागू करने की कोशिश की, ताकि वे अपनी नीतियों को अच्छी तरह से इम्प्लीमेंट इन अधिकारियों द्वारा करा सकें। यह आवश्यक भी है कि हम लोग यहां संसद् में बैठकर जो नीति निर्धारित करते हैं वह यह सोच कर करते हैं कि इससे सारे देश को फायदा होगा, अगर उसको ठीक तरह से कार्यान्वित नहीं किया जायेगा तो फिर क्या फायदा है? इसलिए इस तरह की अखिल भारतीय सेवा बनाना बहुत ही आवश्यक है।

जहां तक केन्द्रीय सेवा में आने का सवाल है या अखिल भारतीय सेवा में आने का सवाल है, अधिकतर अधिकारी यह चाहते हैं कि जहां तक हो सके, हम केन्द्रीय कार्यालय में ही रहें, ताकि पदोन्नति का जल्दी लाभ मिल सके या और भी कोई लाभ प्राप्त करना है तो यह अच्छा साधन हो सकता है। इस दृष्टि से अधिकतर कर्मचारी यह चाहते हैं कि हम केन्द्र में ही रहें। सब को तो केन्द्र में नहीं रखा जा सकता है और एक के बाद दूसरे को प्रान्तों में भेजना ही पड़ता है। केन्द्र में रूल्स में परिवर्तन होते रहते हैं, इसलिए

ये कर्मचारी जहाँ तक हो सके, केन्द्र के नजदीक ही रहना चाहते हैं।

जहाँ तक अखिल भारतीय सेवाओं में नियुक्ति का सवाल है, मुझे बड़े खेद के साथ कहना पड़ता है कि मध्य प्रदेश के रहने वालों को इसमें कम स्थान मिलता है। जब इसके बारे में प्रश्न किया जाता है तो जवाब मिलता है कि वे इस योग्य नहीं होंगे, इसलिए नहीं लिये जाते हैं। मगर जहाँ तक योग्यता की परीक्षा लेने का काम है, जिस व्यवस्था के ज़िम्मे यह काम है, उसके बारे में हम किसी तरह की शंका नहीं करना चाहते हैं, लेकिन जो चुनाव करने का तरीका है, जो साक्षात्कार करने वाले हैं, वे पहले से ही अपना रुख तय कर लेते हैं; चाहे उनके सामने कैसा ही विद्वान् आदमी क्यों न आ जायें। हम करणन को दूर करने की बात करते हैं, मगर इस ओर ध्यान नहीं दिया जाता है और उन लोगों से नहीं कहा जाता है कि उन्हें कितनी ईमानदारी के साथ व्यवहार करना चाहिये। अगर सिफारिश के आधार पर ही आप नियुक्ति करना चाहते हैं तो मुझे यह कहना पड़ेगा कि इससे हमारे देश को हानि ही होगी और इस दिशा में भी कुछ किया जाना अत्यन्त आवश्यक है।

दूसरी बात मैं यह अर्ज करना चाहता हूँ कि जो यह अखिल भारतीय कर्मचारी होंगे उनको जिस प्रान्त में भेजा जाये उस प्रान्त में भेजने से पहले उन्हें वहाँ की भाषा का ज्ञान होना अत्यन्त आवश्यक है। वह भाषा बाद में सीखेंगे, इस तरह की हमारे शासन की वर्तमान में जो पद्धति है, उससे मैं सहमत नहीं हूँ। अगर ऐसा नहीं किया जायेगा तो साधारण नागरिक को वे अपनी बात नहीं समझा सकेंगे और न जनता अपनी कोई बात उनसे कह सकेगी।

उनकी बात जनता तक पहुँचाने के लिए और जनता की बात उन तक पहुँचाने के लिए एक दलाल को रखना पड़ेगा। तो इस तरह की जो व्यवस्था आपकी है वह नहीं होनी चाहिये। मैं यह नहीं कहना कि किसी आफिसर को हिन्दी, तामिल या कोई दूसरी भाषा जानना आवश्यक है। लेकिन जिस प्रान्त में वह भेजा जाता है, उस प्रान्त की भाषा का कुछ ज्ञान पढ़ने का तथा बोलने का उसे अवश्य होना चाहिये। मैं यह भी नहीं कहता कि उसे उस प्रान्त की भाषा के व्याकरण का पूरा ज्ञान हो, लेकिन उस प्रान्त की भाषा का इतना ज्ञान अवश्य होना चाहिये जिससे वह अपना कार्य जनता के साथ आसानी के साथ कर सके। जब तक इस तरह का ज्ञान उसे नहीं होगा, तब तक उसे उस प्रान्त में भेजना ठीक नहीं है।

एक और बात इन केन्द्रीय कर्मचारियों में यह होती है कि वे अपने को सुपीरियर समझते हैं। उन में इस तरह की फीलिंग होती है कि वे दूसरे कर्मचारियों से सुपीरियर हैं। राष्ट्र के हित में सुपीरियर होना तो ठीक है, लेकिन ये लोग फोल्ड में काम करना नहीं चाहते हैं। ये लोग कमरों के अन्दर पंखों के नीचे बैठकर योजना बना लेते हैं लेकिन जहाँ तक बाहर काम करने का संबंध है, वह नहीं कर पाते हैं। मैं आपके सामने एक उदाहरण देना चाहता हूँ और वह इस तरह से है कि तराने में अनाज बोने के लिए बांस का जो साधन काम में लाया जाता है उसके स्थान पर शासकीय कर्मचारियों ने लोहे के पाइप का प्रयोग करना बनाया, लेकिन उस में से बीज का दाना नहीं निकला। इस चीज को पापुलर करने के लिए कोशिश की गई, मगर वह सफल नहीं हुआ। मेरे कहने का मतलब यह है कि इस तरह की बहुत सी प्रैक्टिकल डिफिकल्टीज हैं, जिनका हमें सामना करना है। अखिल

[श्री विमलकुमार जोशी (जोशी जोशी) जोशी]
 भारतीय सेवाओं की भी कर्मचारी होते हैं वे
 दफ्तरों में ही बैठकर काम करते हैं, इसलिए
 इन लोगों से कहा जाना चाहिये कि अखिल
 भारतीय सेवाओं के लिए हैं, कि कर्मचारी
 हर क्षेत्र में, हर उद्योग में और हर
 जगह काम कर सकें। तो इस दृष्टि
 से भी इस विषय में उनको कुछ न कुछ कहना
 अत्यन्त आवश्यक है। प्रांतीय सरकारों ने
 अपने स्वार्थ की दृष्टि से संभवतः इसका विरोध
 भी किया हो; क्योंकि उनकी नियुक्तियाँ वे
 कर सकती हैं और किस को अप्वाइंटमेंट
 देना, किस को आगे बढ़ाना, किस को क्या
 करना, यह सब वे कर सकती हैं। लेकिन
 अब उनको इस से मुक्ति मिलेगी और चूंकि
 उनका सीधा सम्बन्ध केन्द्र सरकार से होने
 वाला है, इसलिये वे प्रांतीय सरकारों के विह्मस
 पर अपना काम बदलें या न बदलें, यह होने
 वाला नहीं है। मगर प्रांतीय सरकारों
 ने जो इस में रोक लगा कर के थोड़ी सी अड़-
 चन डालने का प्रयत्न किया और आज तक
 करना चाहती हैं, उस के लिये चिंता न कर
 के वे हमारे जो कैंडिडेट हैं, हमारी जो व्यवस्था
 है, उस को चलाते रहने की ठीक व्यवस्था
 करनी चाहिये।

और जैसा माननीय नफीसुल हसन ने
 कहा है कि इस से खर्चा बढ़ने वाला है।
 कर्मचारी वही रहेंगे, मगर जिस रोज से
 उनका अखिल भारतीय सेवाओं में नाम हो
 गया, उसी दिन से उन के वेतन बढ़ जायेंगे।
 काम तो वे वही करते रहेंगे, मगर जब वे
 अखिल भारतीय सेवाओं में हो जायेंगे, तो
 उनकी पदोन्नति भी होगी, उनका वेतन भी
 बढ़ेगा, और उससे प्रांतीय सरकारों का खर्चा
 बढ़ेगा। हमारा अधिकतर धन जो वहां
 का आता है, वह केन्द्रीय सरकार के हाथ
 में होता है और हमारी मर्जी के हिसाब से
 वह खर्च होता है। लेकिन अब यह
 अत्यन्त आवश्यक है कि इस संबंध में जितना
 अधिक धन खर्च होने वाला है, वह केन्द्रीय

सरकार वहन करे, जिससे उन को कहने सुनने
 की और शिकायत करने की आवश्यकता
 हो न रहे।

इन शब्दों के साथ मैं आप से प्रार्थना
 करता हूँ कि जो सुझाव दिये गये, वे
 अत्यन्त आवश्यक हैं और उन को आप कार्यरूप
 में परिणत करने की व्यवस्था करें। अभी
 तक जो प्रांतीय सरकारों में और केन्द्रीय
 सरकारों में कोऑर्डिनेशन नहीं हो पा रहा
 था, वह कोऑर्डिनेशन भी इन सेवाओं की
 वजह से हो सकेगा। वही आदमी यहां
 कुछ दिन अंडर सेक्रेटरी और दूसरे पदों
 पर काम कर के यहां की शासकीय नीति
 भी समझ जायेगा और जब कभी जो प्रांतीय
 स्तर पर काम करने वाला है, उसको
 केन्द्रीय स्तर पर कुछ निबटाना होगा, तो
 यहां की सारी सफिकल से परिचित होने के
 परिणामस्वरूप वह उसका भी निबटा
 सकेगा। इसलिये इन अखिल भारतीय
 सेवाओं की स्थापना करने से कई लाभ हैं
 और इन लाभों को प्राप्त करना और
 इसकी बुराइयों को रोकना, यह हमारे
 गृह-मंत्री का काम है। लेकिन ऐसा
 नहीं हो कि जैसे यह योजना उपस्थित
 होने के बाद सन् 1958 से 1965
 तक लालफीताशाही के चक्कर में पड़ी
 रही, उसी तरह से यह रिजोल्यूशन भी
 लालफीताशाही का शिकार न हो जाये,
 यही आप से निवेदन है।

SHRI DALPAT SINGH (Rajasthan): Sir, I
 support the Resolution moved by the hon.
 Minister of State in the Ministry of Home
 Affairs recommending the creation of all-
 India Services for agriculture and education.
 Sir, the need for creating these Services on an
 all-India level is very great. We have many
 problems in agriculture as well as in
 education. There would be a great impetus for
 development in agriculture and in education
 by creating these two Services on an all-
 India level. "Hitherto-

to, even long after the creation of the I.A.S. and the I.P.S. there had been no such Services in agriculture and education. Agricultural development and education have both suffered and they could not attain the necessary standards of efficiency due to lack of Services in these cadres. There was no adequate attention to agricultural production and it can be attributed to the fact that up till now we have had no such efficient Services in the field of agriculture.

On this occasion I would like to bring to the notice of this august House that the officers serving in the Agriculture Departments of the various States and in the Centre are not feeling as secure as the officers in the I.A.S. or I.P.S. They are not sure of their promotion or of appreciation of their services. This is the reason why young people are not tempted to join Services of this type. They were so to say at the mercy of their bosses to some extent and as their role is confined to one State they cannot gain much experience or that wide outlook which officers of the other Services in the all-India cadres have. But after the creation of this Indian Agriculture Service and the Indian Education Service they will be eligible to serve in any part of the country and the experience so gained by them will be of benefit to the various States.

There is one point which I would like to emphasize here. Agriculture is a profession followed by 70 per cent of our people. To look after them, to help them and give them technical advice and show them the usefulness of modern methods, it certainly requires officers of great talent. By the creation of these Services I am sure talented young people will be tempted to join these Services. At present we see that our country is facing many problems and the problem of agricultural production and the problem of education are the most important of them. An increase in agricultural production is the urgent need of the time. Similarly we also require able officers to handjp youngsters with great skill and care. As there are strikes by teachers and by students alike, we certainly require efficient and capable officers to look after and handle the delicate situation.

One more point I would like to place before the House for consideration is that recruitment to the Services is competitive in nature; that is, the candidates are selected after competitive examinations. Naturally the city people have greater education and they fare better. The villagers do not get so much chance as the city people. But agriculture is mainly the concern of the villagers and it is they who can know the nature of the trouble and the difficulties faced by the farmers. Unless an officer knows the difficulties faced by the agriculturist he cannot guide or render any help to him to the extent he should. Again the city people are generally used to the comforts of the life they are living in the cities. So these officers when they go on tour confine their visits to the district headquarters or at the most to the tehsil towns. They do not move about in the villages and that fits the reason why they cannot go to the bottom of the problem. Unless they can remain with the villagers and go to the fields where the crop is standing, they cannot solve their problems or be of any real help to them. So my suggestion is that there should be a provision by which the villagers could get some preference in the Agriculture Service so that they may come in in reasonable number, so that they can help the country and we also get more benefit out of them.

श्री शिवानन्द रमौल (हिमाचल प्रदेश) : उपसभाध्यक्ष महोदया ? यह जो खेती-बाड़ी के सिलसिले में और तालीम के सिलसिले में दोनों सविसेज आल इंडिया लेवल पर करने का प्रस्ताव उपस्थित हुआ है, इस सदन में, वह एक बहुत ही अच्छा प्रस्ताव है । हमारे यहां खास तौर से विद्या के सिलसिले में और खेती-बाड़ी के सिलसिले में काफी दिनों से चर्चा चल रही है और कई बार इस सदन में भी भिन्न-भिन्न प्रकार के सुझाव दिये गये । खाद्यान्न के सिलसिले में जो भारतवर्ष में एक काफी बड़ा संकट पैदा हो रहा है, उस के विषय में यहां पर सुझाव दिये गये कि यह जो विषय है एग्रीकल्चर का, यह केन्द्रीय सरकार के मातहत होना चाहिये ।

[श्री शिवानन्द रमौल]

इसी तरह से शिक्षा के सिलसिले में भी इस सदन का बहुमत से यही विचार रहा है कि चूंकि शिक्षा के बारे में भी एक भव्यता की स्थिति भारतवर्ष में पैदा हुई है इसलिए उसका समाधान करने के लिए यह निहायत जरूरी है कि इस सम्बन्ध में भी आल इंडिया लेवल की सर्विसेज क्रिएट करके तमाम राज्यों में शिक्षा का एक प्रकार का संचालन करने का प्रबन्ध किया जाये। ये दोनों चीजें एक कौम को बनाने के लिए बुनियादी साधन हैं और इसका मैं हार्दिक स्वागत करता हूँ। यह काम जो काफी घरेलू पहले हो जाना चाहिए था, आज होम मिनिस्टर साहब इस सदन के सामने ला रहे हैं और मुझे आशा है कि शीघ्र से शीघ्र यह कानून की शक्ल पाकर मुल्क में कार्यान्वित किया जायेगा।

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

इन सर्विसेज से मुल्क को फायदा होने का सोचा जा रहा है और वह होगा, लेकिन उसके साथ साथ इसको इम्प्लोमेंट करने में केन्द्रीय सरकार की जरा सावधानी से ध्यान देने की आवश्यकता होगी। जैसा कि कई माननीय सदस्यों ने अपना विचार प्रकट किया कि आल इंडिया सर्विसेज होने के बाद वह व्यक्ति जो कि उन सर्विसेज पर आरुढ़ होते हैं उनमें कुछ बड़ेपन की भावना आ जाती है और नीचे के लोगों को कुछ अपने से पुथक् समझते हैं। अलग अलग राज्यों में जा कर वहां वह अपने आप को वहां के स्तर से ऊपर समझें, ठीक प्रकार से काम न कर सकें और इस छयाल से कि वह केन्द्रीय सरकार के अधीन हैं, राज्य सरकार की ज्यादा परवाह न करते हुए उनके कहने के मुताबिक या उनकी मंशा के मुताबिक काम करने की चेष्टा न करे तो इससे बजाय फायदा होने के बहुत मुम्किन है कि देश को नुकसान पहुंचे।

तो इस सिलसिले में मैं यह निवेदन करता हूँ कि इस किस्म की सर्विसेज की जो छांट हो उसमें कुछ ऐसा साधन भी होना चाहिए जिससे कि जो लोग जरा नेशनल विचारधारा के हैं, मुल्क के प्रति जिनको ज्यादा लगाव है, जो जानी मुफाद को दूसरे दर्जे पर रखते हैं उनको छांट जा सके और अगर ऐसे व्यक्तियों को छांट जाये तो ज्यादा फायदेमंद होगा और देश के लिए हिनकारी भी होगा।

इसके अलावा मुझे कुछ थोड़ा सा एक्सपीरियंस है; क्योंकि केन्द्र-शासित टेरिटरी से मेरा वास्ता है। वहां का मुझे कुछ तजुर्बा है। हमारे हिमाचल प्रदेश और दिल्ली का ज्वाइंट कैंडर बनाया गया और यू० पी० एस० सी० और होम मिनिस्ट्री की तरफ से उसमें कैंडीडेट्स की छांट होती है और उन लोगों को नियुक्ति दिल्ली में या हिमाचल प्रदेश में होती है। तजुर्बे से यह मालूम हुआ है कि हिमाचल प्रदेश चूंकि पहाड़ी इलाका है, इसलिए वहां ज्यादा तकलीफ महसूस होती है, शायद दिल्ली में भी कुछ हो, लेकिन हिमाचल में पहाड़ी इलाका होने के कारण ज्वाइंट कैंडर का हर एक अफसर जोकि यहां से नियुक्त हो कर जाता है, यही कोशिश करता है कि आरामदेह जगह पर ही उसकी पोस्टिंग हो। यह एक इंसानी खसलत है, चाहे हम आयडालाजी और सिद्धांत की बिना पर कितनी भी बात करें, लेकिन इंसानी खसलत और उसकी कमजोरियां बड़े से बड़े दायरे में भी पाई जाती हैं। अक्सर आकात यहां दिल्ली से सिफारिशों के साथ वहां हिमाचल के अफसरों के पास लोग पहुंच जाते हैं कि फलां अफसर की फलां जगह पर ही तैनात किया जाये और वहां की सरकार को वह करना ही पड़ता है। जो जिम्मेदार अफसर या मिनिस्टर हैं उनसे मेरी इसके बारे में बातचीत हुई कि तुम ऐसा क्यों करते हो, तो वह कहते हैं कि भाई हमारी जिदगी वहां की होम मिनिस्ट्री के हाथ में है, अगर

हम सेक्रेटरीज को नाराज करें तो हमारी जो तरक्की की फाइलें हैं, स्कीम्स हैं, वे वहां पर छः छः महीने तक निकलने का नाम न लें। इसलिए बजाय इसके कि उनकी नाराज करें, हम यह मंजूर कर लेते हैं कि उनकी इच्छा के मुताबिक काम करें। तो यही स्थिति इन आल इंडिया सर्विसेज में भी पैदा हो जाये तो बजाय इसके कि फायदा हो, ये हानिकारक साबित हो सकती हैं।

यह कहा जायेगा कि यूनियन पब्लिक सर्विस कमिशन आदमियों को छाटेगी, उसमें कोई भेदभाव नहीं होगा, बल्कि योग्यता के आधार पर कैंडीडेट्स छांटे जाएंगे। यह ठीक है, वह एक बहुत ऊंची श्रेणी की संस्था है, उसके निष्पक्ष भाव से छांटने में कोई सुबहा किया जाना मुनासिब नहीं है, लेकिन अभी दो चार दिन हुए मैंने एक वक्तेचन इस सदन में सी० एस० आर० आई० के मैनेजर के सिक्सिले में किया था। मैंने यह सवाल पूछा था कि आया वह मैनेजर बी० ए० पास है, साइंस का ग्रेजुएट है या नहीं, तो मिनिस्टर साहब ने जवाब दिया कि बी० ए० तक पढ़ा है। जिसका मतलब है कि बी० ए० उसने पास नहीं किया। पहले वह डिप्टी सेक्रेटरी होते थे, फिर डिमोट किए गए, अंडर सेक्रेटरी हुए और अंडर सेक्रेटरी के नाते उसको अधिकार था कि अपने डिपार्टमेंट के लिए कोई पोस्ट क्रिएट कर सकता था, चुनावों के लिए एक पोस्ट क्रिएट हुई कायदे के मुताबिक, परन्तु फाइनेंस मिनिस्ट्री की इजाजत नहीं ले कर की गई, फाइनेंस सेक्रेटरी ने शायद उस पर एतराज किया, लेकिन चूंकि पहले ही वह पोस्ट एडवर्टाइज कर दी थी, इस वास्ते उसकी सेलेक्शन वगैरह की मीटिंग वगैरह रख दी गई और जिसने उस पोस्ट को क्रिएट किया, वह कैंडीडेट खुद उस मैनेजर की पोस्ट के वास्ते हो गया। चुनावों वह सेलेक्ट हो कर काम कर रहा है। एजुकेशन मिनिस्टर ने इस प्रकार की प्रशंसा की कि कोठारी साहब उसके चेयरमैन हैं और एक

ऊंचे स्टैंडर्ड की कमेटी है, हम भी यह मानते हैं, लेकिन कौन सी वजहान हैं कि जब क्वालिफिकेशन बी० एस० सी० रखी गई है और वह सख्स महज बी० ए० तक तालीम पाए हैं, तो वह कैसे सेलेक्ट हो गया ? तो इस किस्म की चीजें हैं।

मेरे कहने का तात्पर्य यह है कि इस किस्म के प्रेशर और ऐसी चीजें हर जगह चलती हैं, चल सकती हैं। तो केन्द्रीय सरकार को इसकी तरफ ज्यादा ध्यान देने की जरूरत है कि ये जो दो मुहकमों की आल इंडिया सर्विस पैदा की जाने वाली हैं इसमें कम से कम इस किस्म की तकलीफें न हों, इस किस्म की चीजें दाखिल न हों और बिल्कुल योग्यता के ऊपर ही आदमी को न छांटा जाये, बल्कि जिनके दिलों में मुल्क की सेवा करने का विचार है उसको भी ध्यान में रखा जाये। और खास तौर से जहां तक एग्री-कल्चर का ताल्लुक है, खेतीबाड़ी का ताल्लुक है, जैसा कि अभी कहा गया कि यह बहुत कठिन काम है और जो ऊंचे ऊंचे पदों के आफिसर्स हैं, उनका देहात तक पहुंचना बहुत कठिन है। क्योंकि हमारे मुल्क में हर एक हिन्दुस्तानी के मन की भावना है, अंग्रेजों की जो खूबियां थीं वह हमने नहीं लीं कि खुद परिश्रम करना और परिश्रम की इज्जत करना, यह तो हमने नहीं सीखा और यह है कि जो सख्ती का काम करना है, जो परिश्रम करना है उसको हम नफरत की नज़र से देखते हैं। अब तक भी यह भावना हमारे हिन्दुस्तान के लोगों के, पढ़े-लिखे लोगों के दिमाग में है कि जो जितना ज्यादा बड़ा आदमी है, जितना ज्यादा पढ़ा लिखा है उतना ही अपने हाथ से कोई भी काम करने को तैयार नहीं है और वह उसको अपनी इज्जत हतक समझते हैं। तो यह बड़े आफिसर्स की बात है। जहां तक एग्रीकल्चर का ताल्लुक है, जो खुद काम कर सकेगा, वही उचित व्यक्ति होगा। शिक्षा में तो लिटरेरी काम है, लिखने-पढ़ने का काम है, किताबों के ही साथ का ताल्लुक है। उस

[श्री शिवानन्द रमौल]

तो कोई ज्यादा झड़चन शायद न पैदा हो। लेकिन जहां तक एपोकलप्सर का तात्पर्यक है, जैसा कि माननीय मंत्री जी ने कल अपने भाषण में बतलाया था कि इन आफिसर्स का ज्यादातर मैनेजीरियल टाइप आफ वर्क होगा, इतिजाम करने का काम होगा। लेकिन जब तक ये आफिसर इतने उच्च क्षयालात के मनुष्य न हों और सेवा भाव से काम करने वाले न हों कि लगन से एजुकेशन को प्रोत्साहन देने के लिये वे सख्त से सख्त कष्ट उठाने के लिये तैयार न हों और मुल्क के हर कोने में पहुंच कर यह देखने की कोशिश न करें कि किस तरह से शिक्षा का प्रसार ठीक यहां चल सकता है, तब तक सफलता नहीं मिलेगी।

इन शब्दों के साथ मैं माननीय मंत्री जी से यह निवेदन करूंगा कि जहां यह एक बड़ा अच्छा विचार है, जो इस प्रस्ताव ने यहां रखा है। जिस वक्त इसके बारे में कानून बनेगा उस वक्त इन चीजों का जरूर ध्यान रखा जाये कि जिससे ये आल इंडिया सर्विसेज हमारे लिये लाभदायक हो सकें। कानून में अगर इनको ठीक ढंग से टैकल नहीं किया गया और इस किस्म के साधन न पैदा किये गये कि ये लोग ठीक ढंग से काम करें, तो ये सर्विसेज हमारे लिये हानिकारक भी हो सकती हैं और राज्यों की जो सर्विसेज हैं उनमें भी उनके होने से खलल पैदा हो सकता है। तो इन चीजों को ध्यान में रखते हुए इस बारे में जो कानून बने वह ठीक ढंग से बनाया जाये ताकि जो नुकस पैदा करने वाली चीजें हैं वे पैदा न हो सकें, उनका कहीं न कहीं चेक हो।

इन शब्दों के साथ मैं इस प्रस्ताव का अनुमोदन करता हूं।

श्री गोडे मुराहरी (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, जिस ढंग से यह प्रस्ताव लाया गया है, उसका मैं तो समर्थन नहीं कर पाऊंगा। एक तो मुझे ऐसा लगता है कि

जो स्टेट्स हैं उनके अधिकारों के ऊपर एक छोटा सा प्रहार केन्द्र की ओर से हो रहा है। यह सही बात है। आज सभी प्रान्तों में, एक केरल को छोड़कर, कांग्रेस की सरकार है। केरल में एक गैर-कांग्रेसी सरकार आने को थी, लेकिन उसको नहीं आने दिया, लेकिन फिर भी एक ऐसी परिस्थिति हिन्दुस्तान में आ सकती है कि जब विभिन्न राज्यों में अलग अलग पार्टियों का शासन हो और उस वक्त अगर ऐसा प्रस्ताव लाया जाता, तो फिर हो सकता था कि कोई न कोई राज्य उसकी खिलाफत करता। तो आज भी सरकार को चाहिये था कि इस प्रस्ताव को सदन में लाने से पहले वह सभी स्टेट लेजिस्लेचर की राय ले लेती; क्योंकि कोई चीफ मिनिस्टर इसके बारे में राय दे दे तो यह समझना कि जो चीफ मिनिस्टर की राय है, वह सारे लेजिस्लेचर की राय है, यह गलत होगा। इसलिये उनको चाहिये था कि पहले स्टेट लेजिस्लेचर को अनुमति ले लेते, सभी स्टेट में प्रस्ताव प्रमा लेते, फिर यहाँ पर प्रस्ताव लाते,

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): They have taken the consent of the States.

SHRI G. MURAHARI: Chief Ministers, not the Legislatures.

SHRI JAISUKHLAL HATHI: It is under the Constitution.

SHRI NAFISUL HASAN: The Constitution provides it.

श्री गोडे मुराहरी: देखिये, चीफ मिनिस्टर की राय और स्टेट लेजिस्लेचर की राय एक है, यह तो मैं नहीं मानता। इसलिये बार बार उसको दोहराने से मतलब नहीं मिलकता। मेरा कहना यह है कि सिर्फ इतना ही नहीं, यह जो आल इंडिया सर्विसेज में नियुक्ति का प्रस्ताव हमारे सामने आया है, उसमें एक खराबी के बारे में भी हम लोगों को सोचना पड़ेगा। एक तो अभी जो आई० ए० एस० है

यह क्या है ? आजकल जो जनता है, उससे एक अलग और नया क्लास आफिजल्स का हिन्दुस्तान में पैदा हो गया है जिसको ब्यूरोक्रेसी कहते हैं। उन लोगों का कोई मतलब नहीं है जनता से। वह एक अलग ढंग का क्लास है, आफिजियलडम है, जो मुकर्रर किया गया है। और उसी ढंग से हम आल इंडिया सरविस विद्या में और कृषि में जाने की योजना बना रहे हैं। तो इसलिये मुझे लगता है यह आल इंडिया सरविस बनाने में एक खराबी यह पैदा होगी कि हम कृषि और विद्या में एक ऐसा क्लास आफ आफिसर्स, ब्यूरोक्रेसी, पैदा करेंगे। असल में तो यह चाहिये था कि हिन्दुस्तान में जो विद्या प्रणाली है, विद्या के सम्बन्ध में नीति है, उसके बारे में बुनियादी तौर से सोचते, सारे हिन्दुस्तान के लिये एक ही विद्या प्रणाली, एक ही विद्या की नीति हम बनाते जिसमें हिन्दुस्तान में विद्या की उन्नति हो सकती थी। लेकिन उसकी जगह आप इस तरह की सरविस ला दें और एक और नया आफिसर्स का कांडर बना दें तो उससे कोई मतलब नहीं निकलेगा और कोई काम नहीं होने वाला है। उसी ढंग से जब हम कृषि के बारे में सोचेंगे तो यही नीतीजा निकालना पड़ेगा कि जब तक कृषि की नीति हम नहीं बनाते हैं तब तक इस आफिजियलडम में कोई काम नहीं निकलने वाला है।

मैं यहां भाषा का प्रश्न भी इसलिये लाना चाहूंगा कि जब आल इंडिया सरविस बनाने हैं तो एक सबसे महत्वपूर्ण विषय इसको देखना पड़ेगा कि जो आफिसर्स हम आल इंडिया सरविस में नियुक्त करेंगे, वे काम किस भाषा में करेंगे ? मुझे कभी कभी ऐसा महसूस होता है कि जायद यह आल इंडिया सरविस बनाने का एक यह भी मकसद होगा कि अंग्रेजी को कायम रखा जाये। यह भी एक मुद्दा हो सकता है; क्योंकि आल इंडिया सरविस तो आप बनायेंगे लेकिन उसका माध्यम क्या होगा ? जब तक आप उसको तय नहीं करेंगे तो जो दक्षिण से, या जो बंगाल से, या

और कहीं से, सहिन्दी भाषी प्रांतों से आफिसर आएगा वह तो यही कहेगा हम तो हिन्दी में काम नहीं कर सकते हैं, हम अपनी मातृभाषा में काम नहीं कर सकते हैं, इसलिये हमें अंग्रेजी में काम करना है। और सरविस के आफिसर अक्सर सड़े हुए दिमाग के होते हैं; क्योंकि हमने देख लिया कि हिन्दुस्तान में अगर भाषा के मामले में सब से बड़ा सड़ा दिमाग किसी का है तो यह आफिसरों का है; क्योंकि ये लोग अंग्रेजी में काम कर चुके होते हैं, अंग्रेजी में पढ़े-लिखे होते हैं और अंग्रेजी की गुलामी का असर उन पर रह गया है। इसलिये उनका सब से सड़ा दिमाग इस मामले में रहता है और अगर हम आल इंडिया सरविस बनाने हैं तो इस बात का खतरा है कि इस आल इंडिया सरविस के जरिये अंग्रेजी को कायम रखने की एक कोशिश होगी।

मैं यह मानता हूं कि स्टेट्स के अन्दर बहुत मो खराबियां हैं। मैं यह भी मानता हूं कि जहां तक विद्या का मामला है, जब तक एक तरह की बहा पर सरविस नहीं होगी, तब तक प्रजातंत्र में भी कुछ कमियां रह जायेंगी। लेकिन आज की स्थिति यह नहीं है कि हम इस तरह की आल इंडिया सरविस, विद्या की या कृषि की, बनाएं और जब तक हम यह नहीं तय कर लेते हैं कि विद्या और कृषि पूरी तौर से केन्द्र के साथ रहेगा और कानक्रेट लिस्ट में नहीं रहेगा तब तक इस तरह की सरविस बनाना मेरे खयाल में स्टेट्स का एक छोनना है। मैं तो साफ राय का हूं कि जहां तक हो सके, सारे अधिकार स्टेट्स में चले जायें, केन्द्र से स्टेट्स में बांटे जायें और स्टेट्स के अधिकार भी जो नीचे की इकाइयां हैं उनको बांटे जायें। मैं केन्द्रीयकरण की मुखानिफ्त करता हूं, इसलिये मैं इस प्रस्ताव का समर्थन तक नहीं कर पाऊंगा; क्योंकि जब तक यह विद्या और कृषि आप केन्द्र का सब्जेक्ट नहीं बनाते हैं, तब तक इस ढंग की सरविस बनाना ठीक नहीं है, यह मेरी राय है।

[श्री गोडे भुवनेश्वर]

विद्या के बारे में मैं कुछ कहना चाहूंगा। जगह जगह पर तो आप यह एक कांडर बनाएंगे आफिसर्स का, लेकिन जो विद्या के सब से बड़े कर्मचारी हैं, जो अध्यापक हैं, जो स्कूल से लेकर यूनिवर्सिटी तक के अध्यापक हैं, उनके बारे में नहीं सोचेंगे, उनके वेतन के बारे में नहीं सोचेंगे, उनको जो अलग अलग हंग के वेतन दिये जाते हैं उनको एक तरह का वेतन देने के बारे में नहीं सोचेंगे और जब तक उसके सम्बन्ध में हम एक नीति नहीं बनाएंगे तब तक हिन्दुस्तान में विद्या भी ठीक नहीं हो सकती है, क्योंकि जैसा कि उत्तर प्रदेश में अभी हाल में आपने देखा होगा—वहाँ सेकेन्डरी स्कूल टीचर्स ने, सब ने, हड़ताल में हिस्सा लिया, उन्होंने इम्तिहान में जाना बन्द कर दिया और उससे कितना नुकसान हुआ, यह आपको मालूम है। लेकिन यह नुकसान तो होना था और जब तक उनकी मांग के बारे में कोई अच्छी तरह से इन्क्वायरी नहीं होती, उसके बारे में कुछ नहीं किया जाता, तब तक उनको किसी न किसी रूप में अपनी बात को प्रकट करना ही था। इसलिए जब तक हम विद्या के बारे में बुनियादी तौर पर नहीं सोचेंगे कि देश में किस तरह की विद्या होनी चाहिये तब तक कोई कांडर बनाने से फायदा नहीं है। मेरे कहने का मतलब यह है कि हमारे देश में इस समय विद्या के सम्बन्ध में जो प्रणाली है उससे फायदा निकलने वाला नहीं है; क्योंकि इसको अंग्रेजों ने अपनी जरूरत के मुताबिक बनाया था और वही प्रणाली अभी तक चली आ रही है। 11 वर्षों तक लड़के स्कूलों में पढ़ते थे, वही जनरल एजुकेशन आज तक कायम है और जब तक इस सिस्टम को नहीं बदला जायेगा तब तक देश तरक्की नहीं कर सकता है। मैं जानता हूँ कि इस सम्बन्ध में एक एजुकेशन कमेटी नियुक्ति की गई थी और जिन लोगों को उसमें रखा गया है, उनका दिमाग भी वैसा ही भरा हुआ है, जैसा कि अंग्रेजों ने भर दिया था। इसलिए मैं कहना चाहता हूँ कि जब तक बुनियादी तौर पर एजुकेशन सिस्टम

को नहीं बदलेंगे, तब तक कुछ होने वाला नहीं है। इस समय जो अखिल भारतीय सेवाएं बनाई जा रही हैं इससे कोई फायदा होने वाला नहीं है और मैं इसका समर्थन भी नहीं करता हूँ। अभी तो यह कानून के रूप में नहीं आया है, जब यह असली रूप में आयेगा कि क्या अधिकार होंगे, किस तरह का कांडर बनेगा, तब इसके बारे में कुछ कह सकूंगा। लेकिन मैं इस वक्त कुछ नहीं कहना चाहता हूँ और न मैं इस प्रस्ताव का समर्थन ही करता हूँ।

श्रीमती शारदा भार्गव (राजस्थान) :

उपसभाध्यक्ष महोदय, हमारे गृह-विभाग के राज्य-मंत्री जी ने जो प्रस्ताव रखा है उसके लिये मैं उन्हें बहुत बहुत धन्यवाद देना चाहती हूँ। मैंने पहले भी कई बार शिक्षा के बारे में इस सदन में अपने विचार प्रकट करते समय इस तरह के प्रस्ताव के बारे में अपनी सहमति के विचार बतलाये थे। केन्द्रीय प्रशासन सेवाओं के संबंध में यह जो प्रस्ताव है कि कृषि-सेवा तथा शिक्षा-सेवा स्थापित की जानी चाहिये, मैं उससे बहुत सहमत हूँ। मैं यह कहना चाहती हूँ कि केवल केन्द्रीय शिक्षा तथा कृषि सेवाओं के लिये ही क्यों रखा गया है, और भी ऐसे विषय हैं जिसमें केन्द्रीय प्रशासन की सेवाएँ लागू होनी चाहियें ?

खैर, मुझे आशा है कि जो प्रस्ताव हमारे गृह-मंत्री जी शिक्षा तथा कृषि के संबंध में लाये हैं, उसी प्रकार का प्रस्ताव अन्य डिपार्टमेंटों के लिये भी लायेंगे। कृषि और शिक्षा राष्ट्र-निर्माण के लिये बहुत महत्व की चीज है। शिक्षा मानसिक भोजन है, जिसके पाने से व्यक्ति का विकास होता है, कृषि अथवा खाद्यान्न, शारीरिक भोजन है, जिससे आदमी के शरीर में ताकत बढ़ती है। इसलिये दोनों ही समाज के लिये इतने महत्वपूर्ण विषय हैं कि उनमें सुधार होना सर्वप्रथम आवश्यक

है। इसलिये मैं बधाई देना चाहती हूँ कि ये दोनों विषय जो सबसे अधिक महत्वपूर्ण हैं, उनके बारे में हमारी सरकार ने केन्द्रीय प्रशासन सेवाएँ बनाने का विचार किया है।

मुझे कभी कभी बड़ी हंसी आती है यह सोचकर कि भारतवर्ष के राज्यों में डायरेक्टर आफ एजुकेशन, सेक्रेटरी, डिप्टी सेक्रेटरी, आई० ए० एस० के लोग होते हैं जो शिक्षा के बारे में कुछ नहीं समझते हैं। यदि शिक्षा के बारे में, किसी प्रब्लम को लेकर कोई प्रिंसिपल, हैडमास्टर या प्रोफेसर उनके पास जाता है तो उनको यह फिफ पड़ती है कि हमने जो कुछ कहा है वह उनकी समझ में आया या नहीं, इसलिये बड़ी हंसी आती है।

इसी तरह से डायरेक्टर आफ मेडिकल सर्विसेज में आई० ए० एस० के आदमी हैं और इसमें भी यही कठिनाई है। यह समस्या भी एक मानसिक समस्या है और जब तक इस विषय के बारे में कोई आदमी अच्छी तरह से नहीं समझता है तब तक कोई भी आदमी अपनी कठिनाई उससे नहीं कह सकता है। इसलिये जहां तक इस महत्वपूर्ण विषय का संबंध है अगर इसको भी इन सेवाओं के साथ ले लिया जाता तो बहुत अच्छा होता। स्वास्थ्य सेवाएँ समाज का तीसरा महत्वपूर्ण अंग है। इसलिये इस सेवा को भी अखिल भारतीय सेवा में लिया जाना आवश्यक है।

एक माननीय सदस्य : यह सेवा आ चुकी है।

श्रीमती शारदा भागंब : तो मैं यह कह रही थी कि ये सेवाएँ सारे देश को एक सूत्र में बांधने वाली चीज है और इससे प्रत्येक व्यक्ति में अथवा किसी व्यक्ति में से संकुचितता अथवा तंग खयाली दूर हो जायेगी। वैसे हम जातपात का विरोध करते हैं और

जातियों को मिटाने का बहुत प्रयत्न करते हैं, मगर मैं यह मानती हूँ कि अगर शिक्षा के अन्दर प्रान्तीयपन हो तो भी एक तरह से जातपात को खड़ा करना है। इसका कारण यह है कि अगर एक प्रान्त से, एक राज्य से दूसरे राज्य में एक अध्यापक को यानी शिक्षा प्रशासक को नहीं भेजा जायेगा तो वह कूप मंडूक होकर रह जायेगा। उसको यह पता ही नहीं होगा कि दूसरे प्रान्त में क्या हो रहा है या केन्द्र में क्या हो रहा है? अगर इस तरह के व्यक्ति केन्द्र से राज्यों में और एक राज्य से दूसरे राज्यों में नहीं जायेंगे और वहां अपनी सेवाएँ नहीं देंगे तो देश को एक सूत्र में बांधने का जो उत्साह हमारा है वह पूरा नहीं होगा। इसके साथ ही साथ मेरी राय यह भी है कि हमारे सामने जो भाषा की समस्या है उसको हल करने में भी हमें बड़ी सरलता हो जायेगी अगर हम इस तरह की व्यवस्था करते हैं।

मैंने अभी अखबारों में पढ़ा कि मद्रास में वहां की यूनिवर्सिटी के वाइस चांसलर कुछ प्रिंसिपल्स तथा शिक्षा विशेषज्ञों की एक मीटिंग हुई थी और उसमें विद्यार्थियों ने भाषा के प्रश्न पर जो रवैया अपनाया था उसको सही बतलाया गया। तो मैं यह कहना चाहती हूँ कि अगर इस तरह की सेवाएँ होतीं जिसमें एक प्रान्त के शिक्षा प्रशासक या विशेषज्ञ दूसरे प्रान्त में जाते, आपस में मिलते जुलते, तो इस तरह की बात मद्रास में शायद नहीं होती। वहां पर जो कुछ भी हुआ वह केन्द्रीय शिक्षा की पालिसी के खिलाफ जस्टीफाईड किया गया। पर इसके बारे में ज्यादा इस समय कुछ नहीं कहना चाहती हूँ। मैं यह नहीं कहती कि मद्रास में कुछ मुश्किल उन लोगों को नहीं है, उनको कठिनाइयां नहीं हैं और 26 जनवरी से, जब से हिन्दी लागू हो गई, उनकी कठिनाइयों को हम भूल जायें, यह बात भी नहीं है। उनकी जो कठिनाइयां हैं उन पर विचार करना केन्द्रीय सरकार का सबसे बड़ा

[श्रीमती शान्दा भागव]

कार्य है, परन्तु इस तरह की भावनायें प्रान्त प्रान्त में उत्तर दक्षिण में आ रही हैं, इस तरह की केन्द्रीय सेवाओं के लागू होने से वे दूर हो जायेंगी, ऐसा मैं समझती हूँ।

अभी एक मेरे भाई ने जो उत्तर भारत के प्रान्तों तथा दक्षिण भारत के प्रान्तों की बात कही, उसमें मैं सहमत नहीं हूँ। मैं समझती हूँ कि यह उत्तर और दक्षिण का जो अन्तर है उसको निकाल देना चाहिये। अगर उत्तर के लोग दक्षिण में जायेंगे और दक्षिण के लोग उत्तर में जायेंगे तो वे एक दूसरे की ज़रूरतों को, एक दूसरे की भावनाओं को, एक दूसरे की रीति रिवाजों को जानेंगे और जो उनमें अन्तर है वह अपने-आप मिट जायेगा। हमारे पार्लियामेंट के जो सदस्य साउथ में आते हैं, जब वे हमारे साथ सेंट्रल हाल में बैठकर बातचीत करते हैं—यहां स्पोक तो हिन्दी में नहीं देते हैं—तो कहा करते हैं कि दिल्ली में रहने की बजह से हमें हिन्दी में बोलने को काफी आदत हो गई है। मैं यह नहीं कहती हूँ कि उन्हें अच्छी तरह से हिन्दी आ गई है बल्कि मेरे कहने का मतलब यह है कि मिलना जुलना यह एक बहुत ही अच्छी चीज है जिससे एक दूसरे को समझने में और भाषा के ज्ञान को बढ़ाने में काफी मदद मिलती है।

जब इस तरह की राष्ट्रीय सेवायें हो जायेंगी तब अपनी अपनी प्रान्तीय भाषाओं में इसकी परीक्षा हो। हमारे विधान के अनुसार हिन्दी राजभाषा है और अंग्रेजी सहभाषा है। जो व्यक्ति अपनी भाषा या अपनी प्रान्तीय भाषा में कोई परीक्षा देना चाहता है तो उसको मना न किया जाय। मगर चूंकि हिन्दी राष्ट्रभाषा मानी जा चुकी है, शायद कुछ दिनों के बाद सारे भारतवर्ष में हिन्दी में कार्य हो जायेगा, तो इस संबंध में मेरा मुझाव यह है कि जितनी

भी हायर सेक्सज हैं उनमें एक बात अवश्य कर दी जाय कि जो व्यक्ति हिन्दी में परीक्षा नहीं दे सकेगा उनके लिए भी एक पर्याप्त ऐसा होना चाहिये जिसमें कम से कम हिन्दी जानने का प्रावधान हो और जब तक हम इसको कम्पलसरी नहीं करेंगे, तब तक यह हो नहीं सकता। मैं बहुत स्टैंडर्ड हिन्दी के बारे में नहीं कहना चाहती, मगर हिन्दी जब राष्ट्र की भाषा है, तो फिर एक पड़े लिखे आदर्शों के लिये हिन्दी जानना लाजिमी हो। मैं यह नहीं कहती कि यह आज कर दिया जाय, मगर जल्दी ही यह बात कर दी जाय कि जो पढ़े-लिखे लोग हैं, चाहे वे एम० ए० पास करें, या बी०ए० पास करें या राष्ट्रीय प्रशासन सेवा की परीक्षा पास करें, उनके लिये एक बहुत छोटे स्तर की हिन्दी का ज्ञान होना आवश्यक हो।

आगे मैं यह कहना चाहती हूँ कि भाषा का प्रश्न, जैसा कि मैंने कहा, यह केन्द्रीय प्रशासन सेवाएं हो जाने के बाद अपने आप ही मिट जायेगा। 1921 के पहले हमारे यहां केन्द्रीय शिक्षा सेवाएं थीं। तब अंग्रेजों का राज था, यह मैं मानती हूँ। और अंग्रेजों ने आकर के हमारे देश को जितना गरीब किया, वह भी हम सभी जानते हैं। परन्तु मैं इसके बारे में यह कहना चाहती हूँ कि जब 1921 में केन्द्रीय शिक्षा प्रशासन सेवाएं समाप्त हुई, तब से हमारे समाज में शिक्षा का स्तर गिरा है। उस समय के चाहे आप अपने नेताओं को देख लीजिये या शिक्षा विचारकों को देख लीजिये, उनके शिक्षा के ज्ञान को और आज के जो प्रेज्युएट हैं, उनके शिक्षा के ज्ञान को आप मिला कर के देख लीजिये कि उनमें कितना अन्तर है। मैं अंग्रेजी और हिन्दी की बात नहीं कर रही हूँ कि अंग्रेजी कम हो गई है, मैं यह कहना चाहती हूँ कि आज के बी० ए० पास की और आज से 30, 40 वर्ष पहले के बी० ए० पास की तुलना कर के आप देख सकते हैं कि पहले वालों का शिक्षा का ज्ञान अधिक है आज के प्रेज्युएट्स से। इसका कारण मैं यह बताऊंगी कि पहले जब केन्द्रीय

शिक्षा सेवाएं थीं, तो उनमें लग कॉम्पट्रिशन से आने थे और उनमें एक प्रतिस्पर्धा होती थी कि हम केन्द्रीय सेवाओं में जायें। आज हमारे यहां कई प्रांतों में तो प्रांतीय सेवाएं भी नहीं हैं और कुछ में हैं। इस तरह शिक्षा को जिस प्रकार पीछे रखा गया है, उसके लिये अगर मैं अंग्रेजी का शब्द "नैगलेक्ट" कहूं, तो यह मेरा कहना गलत नहीं होगा।

मैं तो यह भी कहना चाहती हूं कि जैसा कि हमारे शिक्षा मंत्री बहुत दिनों से कहते आ रहे हैं कि इसको कानकॉरेट सब्जेक्ट बना दिया जाय, मेरा तो मानना यह है कि उच्च शिक्षा को केन्द्रीय विषय बनाना चाहिये। चाहे हाई स्कूल के पहले भी शिक्षा को आप कानकॉरेट सब्जेक्ट बनाइये या अभी प्रांतीय ही रहने दीजिये, मगर हायर शिक्षा को आप जरूर केन्द्रीय विषय बना दीजिये। जब एक व्यक्ति इतना शिक्षित हो जाता है, तो उसके अन्दर यह नहीं रहना चाहिये कि वह किस प्रांत का है या कहाँ का है या किसी प्रांतीय शासन से वह शासित है। इसलिये क्यों न वह ऐसा बनाया जाय कि सारे हिन्दुस्तान को वह एक समझे। मैं एक बिद्वान जी० सी० चटर्जी साहब का एक आर्टिकल पढ़ रही थी। एक अखबार में उन्होंने बड़ी अच्छी तरह से इस बात के लिये कहा है, जो मैं थोड़ा पढ़ कर के सुना देती हूं :

"With the advent of diarchy, provincialism, communalism and nepotism began to be noticed. The I.E.S. was replaced by the Provincial Educational Service, class I. Salaries were down-graded and other privileges reduced. The result was that recruitment to the P.E.S. (I) became purely provincial. Posts were generally filled by promotion and on non-academic considerations. In consequence, not only was there a deterioration of quality in collegiate institutions but also in educational administration."

तो मैं इसी के बारे में यह कहना चाहती हूं और प्रांतों के अन्दर एक और भी बात है। मेरा विश्वास है कि जब यह केन्द्रीय सेवाएं हो

जायंगी तो ठीक रहेगा। यू० पी० एस० सी० के बारे में मुझे बहुत फेस है और मैं समझती हूं कि यू० पी० एस० सी० जो सेलेक्शन करत है, उसमें किसी तरह का फेवरिटिज्म या नेपोटिज्म नहीं होता है। मगर जब तक केन्द्रीय सेवाएँ नहीं होती हैं, तब तक वही होता रहेगा, जो अभी हो रहा है कि बहुत से राज्यों में अपने अपने लोगों को अध्यापक नियुक्त करने वाली नीति चलती रहती है। इसके साथ ही साथ यह बात भी है कि जब तक यह विषय सबमुच में केन्द्रीय क्षेत्र में नहीं लाया जायगा, तब तक शिक्षा का उद्धार होना बहुत कठिन है।

एक बात यह भी कहना चाहती हूं कि आपने यह जो कहा है कि यह प्रस्ताव मात्र है और इसके बाद एक बिल आयेगा और ऐक्ट बनेगा, इसके बारे में मैं सरकार से निवेदन करना चाहती हूं कि आज जब हमारे मिनिस्टर साहब इसका जवाब दें, तो अपनी एक नीति यह बतायें, बल्कि घोषणा कर दें कि हम इस समय तक यह बिल जरूर पास कर लेंगे। यह मैं मानती हूं कि जब मिनिस्ट्री से कोई अर्जेंट बिल आता है, तो वह इस हाउस में या उस हाउस में अर्जेंटली ले लिया जाता है और जरूर पास हो जाता है। इसीलिये मैं यह कहना चाहती हूं कि खाली यह प्रस्ताव पास करके ऐसा न हो कि साल, दो साल या तीन साल तक वह बिल ही यहां न आये। इस लिये महोदय, मैं आपकी मार्फत मिनिस्टर साहब से यह प्रार्थना करना चाहती हूं कि वे एक समय की घोषणा कर दें कि इस समय तक यह ऐक्ट बन जायगा और लागू हो जायगा।

एक बात जो और है, वह वेतन के बारे में है। यह जो एजुकेशन सर्विसेज या कृषि की सर्विसेज होगी, इनके वेतन पर बहुत ध्यान रखने की आवश्यकता है। इनको आई० ए० एस० से किसी प्रकार भी पीछे नहीं रहना चाहिये। नहीं तो क्या होगा कि इस तरह वही लोग आयेंगे, जो छूटने से बचे होंगे या जो छटबल होंगे, यानी जो और सर्विसेज में

[श्रीमती शारदा भार्गव]

नहीं आयेंगे और छटे हुये रह जायेंगे, उनमें से ही लोग इन सर्विसेज में आयेंगे। इसलिये इनको किसी प्रकार यह न समझा जाय कि ये आई० ए० एस० से कम होंगी।

मैं यह भी कहना चाहती हूँ कि ये सर्विसेज जब बन जायेंगी, तो युनिवर्सिटीज में भी इम्प्रूवमेंट होने के बहुत चांसज हो जायेंगे। अभी तो युनिवर्सिटीज में चाहे जिस व्यक्ति को वाइस चांसलर बना दिया जाता है या चाहे जिस व्यक्ति को रजिस्ट्रार बना दिया जाता है और यह नहीं सोचा जाता है कि उसका पीछे शिक्षा से कितना सम्बन्ध रहा है। जब ये केन्द्रीय सेवाएं हो जायेंगी, तो मुझे पूरा विश्वास है कि युनिवर्सिटीज में कोई वाइस चांसलर की पोस्ट खाली होगी, तो उस पर कोई न कोई इंडियन एजुकेशन सर्विसेज में से ही लिया जायेगा। मैं आपको इसके बारे में अपना अनुभव बताना चाहती हूँ। शायद मैं पहले भी इसे एक दो बार बता चुकी हूँ। मुझको अपनी राजस्थान युनिवर्सिटी का बहुत बड़ा कटु अनुभव है। इसका कारण यह है कि जब सन 1945 में राजस्थान युनिवर्सिटी बनी, तो हमारे एक डा० महाजनी, जो फरगुसन कालेज के प्रिंसिपल थे, और जो बराबर शुरू से आखिर तक एजुकेशन का ही काम करते रहे, उन्होंने आकर के इस युनिवर्सिटी का जो निर्माण किया वह बहुत थोड़े पैसे से किया। उस वक्त पैसा कहीं से नहीं आता था, तो भी जो थोड़ा पैसा उनको दिया गया, उसी से उन्होंने छः वर्ष में इस युनिवर्सिटी का बहुत उत्थान किया और वह एक बड़ी अच्छी युनिवर्सिटी बन गई। उस समय मैं आपको बताऊँ कि यदि मुझे सही याद है तो—गलत होगा तो मैं उसे करेक्ट कर दूंगी—शायद गवर्नमेंट आफ राजस्थान उनको 30 हजार रुपये साल देती थी और उसी में युनिवर्सिटी चलती थी और सारे राजस्थान के जितने कालिजेज थे, वे सब उससे एफिलिएटेड थे और उन सबका एक्जामिनेशन उसी से होता था। फिर उसके

बाद मैं आपको बताऊँ कि युनिवर्सिटी के तीन चार प्रोफेसरों की चेयर भी बड़े बड़े लोगों से रुपये लेकर बना ली गई। उनके बाद मि० जी० सी० चटर्जी वाइस चांसलर होकर आये। वे भी शिक्षा विशारद थे और शुरू से शिक्षा के क्षेत्र में रहे थे। उन्होंने युनिवर्सिटी के लिये बहुत काम किया। परन्तु आज यह दुख से कहना पड़ता है कि हमारे वाइस चांसलर जो आये हैं, उन्होंने कभी पढ़ाया नहीं कभी लिखाया नहीं मैं आपको बताऊँ कि लाखों रुपये उनको यू० जी० सी० से मिलते हैं और लाखों रुपये राजस्थान गवर्नमेंट से मिलते हैं और वहां बड़ी बड़ी आलीशान बिल्डिंग्स बन रही हैं। मेरा सम्बन्ध इस युनिवर्सिटी से इसके जन्म से रहा है, बल्कि इसके पैदा होने से पहले मेरा इसके साथ सम्बन्ध रहा है। शिक्षा से मुझ प्रेम है और शिक्षा शास्त्रियों के पास मैं पली हूँ और उनके साथ मैं रहती आई हूँ। इस लिये मुझे शिक्षा से प्रेम है और इस युनिवर्सिटी से भी प्रेम है। बल्कि इसके बनाने में भी मेरा और मेरे मित्रों का हाथ है। तो मुझे बड़ा दुःख होता है कि इसका पढ़ाई का स्तर इतना गिर गया है जब कि पहले जमाने से अब कम से कम सौ गुना ज्यादा पैसा मिलता है। खाली बिल्डिंगें बन गईं बड़े बड़े गेस्ट हाउस बन गये जब कि होस्टल की काफी कमी है। कोई धनपति ने पैसा दिया हो ऐसा नहीं, इसके लिए कोई कोशिश नहीं की गई। तो मैं यह कह रही हूँ कि अगर शिक्षा विशारद होते तो ऐसा न होता। रोज सेनेट सिडीकेट में झगड़ा होता है, रोज कहा जाता है कि पालिसी बदली जाय। तो मैं कहती हूँ कि शिक्षा विशारद जो हैं वे ही वाइस चांसलर होने चाहिएँ और अखिल भारतीय सेवा हो जाने के बाद बड़े बड़े शिक्षा विशारद शिक्षा की ऊँची ऊँची पोस्टों पर आयेंगे और शिक्षा का स्तर जो नीचे गिरता जा रहा है वह जरूर ऊँचा उठेगा।

Miss MARY NATDU (Andhra Pradesh): Sir, I rise to support this Resolu-

tion brought forward by the hon. Minister, Mr. Hathi. All my friends have spoken in favour of it because bringing these two Services under the Centre, most of them said, will integrate the country and the Services belonging to the Centre will bring North and South together. I have only one point to add to that. I say, if the Services will bring North and South together, how much more closer will the holding of one Session of the Parliament somewhere in the South bring us together? I also bring it up from another point of view. Delhi had been the capital for many many years.

AN. HON. MEMBER: Five thousand years.

Miss MARY NAIDU: Even more. And so many dynasties had this city as their capital. Dynasty after dynasty passed away and we, while teaching history, used to wonder if Delhi will only be the graveyard of passing dynasties. So I feel that if we could take one Session away, either in winter or summer, to the South, in addition to bringing us closer together, it may help us to get away from that bad psychology or superstition of following the other dynasties and thus the very hard-earned independence of ours may be kept for ever and ever, under our own home Governments without losing (the independence. So I request that the House may consider the point of sooner or later having any one Session somewhere in the South—either at Bangalore or Hyderabad. I would have suggested Nagpur but again Nagpur would be a Hindi-sneaking area and that may not bring us together closer.

AN HON. MEMBER: It is in Maharashtra.

Miss MARY NAIDU: It is in Maharashtra but mostly they speak Hindi.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You address me. You know on what Resolution you are speaking?

Miss MARY NAIDU: Yes, but this concerns that Resolution because is every Member had one common point to say and that is that this Resolution brings the North and South together. So I say that

we will become really one if there is one ion in the South. I know that our North Indian friends are very good and kind-hearted. The only thing is they do not understand us well because we are not closer. One Session will really make us one. That is all that I have to say.

Thank you, Sir.

SHRI N. SRI RAMA REDDY (Mysore): Mr. Vice-Chairman, I rise to welcome the Resolution moved by the Minister for Home Affairs. It is none too soon that this Resolution has come up. Agriculture has been the premier industry and this morning also, delivering the convocation address, Mr. Chagla was saying that agriculture is the life-blood of the nation. But this agriculture has been suffering for a very long time. We have never made the country self-sufficient either in food or fibre. Our difficulties have been many. We have faced many a crisis with regard to food. This should not have been the state of affairs in this country if everyone had done his job well. Unfortunately under the various plans our performance in agriculture has not been any good. During the first Five Year Plan the agricultural growth was only to the extent of 2.9 per cent. During the Second Plan in spite of the enormous expenditure we had incurred on agriculture, our growth had been only to a small extent. Our Plan postulated a growth of 5 per cent whereas we could achieve only 4 per cent. Unfortunately the setback in the Third Plan has been so great that all our hopes of rebuilding this country seemed to have been dashed. In the first year, in spite of the fact that our expenditure had increased by several crores—I do not remember but it is not less than Rs. 150 crores a year, whether it be on minor irrigation or major irrigation or power projects or Community Development and Co-operation or agricultural production programme and on all these put together we spent Rs. 174 crores during the first year of the Third Plan—but the growth of agriculture that we were able to achieve was only to the extent of 1-2 per cent. During the second year we spent nearly Rs. 250 crores and in spite of that the setback was to the extent of 32 per cent. We went back. Instead of achieving any progress, we went back. The progress was on the minus

[Shri N. Sri Rama Reddy.] .side. During the third year the position ive increased only by 2-5 per cent. During fourth year, it is said that we have increased production by 4.5 per cent. In effect we are where we were at the end of the Second Plan. This is the situation with regard to the agricultural position in the country.

Now what are the causes responsible for this? Of course money we have spent but results have not come. First of all every State has an Agriculture Department, big enough. Here in Delhi we see the Krishi Bhavan which is almost an empire by itself. I wonder if the entire Secretariat of the British times was as big as Krishi Bhavan of to-day. It was not, but still the results are not coming. We are spending money. Therefore it is worthwhile searching for the causes. We have a big Extension Department. We have in almost every district an Agriculture Officer. Almost every zone has a research institute. After all agricultural production depends on the administration, true, and upon extension work, upon the research laboratory. A harmonious coordination of all these three Departments will bring about an improvement in agriculture. That is the experience. Therefore let us see the position. I also studied in the Agricultural College way back in 1933. In those days the Indian Agricultural Service was there. There were only a handful of them. As soon as an officer was named as being in the Indian Agricultural Service, automatically respect towards that particular person came because recognition to the Agricultural Service was given mainly on the basis of merit and merit alone. I know the late Mr. T. S. Venkataraman of revered memory produced sugarcane. Even this morning glorious tributes were paid and how many crores and crores and billions and billions of rupees of national wealth have been increased on account of the small achievement which was produced in the Sugarcane Research Laboratory in Coimbatore by the late Sir T. S. Venkataraman, whose reputation is well known all over the country? Similarly, Sir, paddy. Similarly cotton, everything. Why? I would like to say about the research made subsequently that I have not seen such dyna-

mic results of research in our agricultural institutes, in spite of the fact that enormously they have increased all over the country, I have not seen anything of the kind. Sir, speaking about the recent agricultural exhibition, the international Agricultural Exhibition that was held in Delhi—unfortunately there is no Agriculture Minister here: I wish there were one here to hear this—in 1959 there was an Agricultural Exhibition in Delhi and there was a Chinese pavilion also. We need not run down China in every way. There was the *bajra* exhibited there by China, whose ear-head was as long as eighteen inches, the like of which I had never seen before, one of that size, in any of the research stations—I have visited a number of them. I was not a Member of Parliament at that time but I wrote to the Agriculture Department here to procure me some seeds of that *bajra* but they wrote back to me to say that they were unable to oblige me, why, they refused to give me that seed.

litu: VICE-CHAIRMAN (SHRI AKBAR AU KHAN): NOW we are dealing with the Resolution.

SHRI N. SRI RAMA REDDY: What I mean to say is that the efficiency of the Research Department, the efficiency of the agricultural administration, the efficiency of the extension, of all the three, must be improved. How can we improve? Certainly a status is necessary, a status is required in the work-a-day world; everybody is interested in it. It is because of want of status that the talent is not being diverted to the Agriculture Department. This is what I wanted to say. All this introduction was only to tell the House that the talent in the country is not being attracted to the Agriculture Department. Only the very average type of people are coming here, and therefore they are not able to produce results. Now when you are introducing this Agricultural Service, I hope recruitment to it will be done purely on the basis of merit and merit alone, whether it be in the Research Department, or elsewhere. Yesterday, the hon. Minister, while speaking about the possibilities of recruitment to the Indian Agricultural Service from the various cadres of the

State, was referring only to the District Agricultural Officer, the Assistant Directors of Agriculture, etc. I would like to tell him that he has got to change his ideas. Otherwise, the functions of this Agricultural Service will never be completed. What is wrong? Why should you search for this Agricultural Service for people only from the State agricultural cadres? What has happened, Sir? I would like to tell him; he has got to search for talent from among the farmers. Among the farmers there are intelligent people. They have taken to agriculture and they are doing progressive agriculture. They actually labour night and day. They are working there. But do you want them to confine themselves to soil alone for all time to come? Every man, whether in private service or in Government service, whether in agriculture or in some other department, wants promotion and still further promotion and still further promotion; his limit is the sky. But what about a farmer? Supposing an agricultural graduate or any other well-educated person goes and settles on land and carries on farming and becomes a very successful farmer, a scientific farmer, why don't you search for talent somewhere there? Why don't you keep it open for such people? Let them also be recruited if deserving. I hope it will be done. I know, there was one Simpson—I believe he was Simpson; if I am wrong, please excuse me—and such a person, he was just a farmer in England, and he was chosen as the Director of the Dairy Research Institute in Bangalore. It was way back in 1927; he was our great friend and of our respected Gandhiji also, and Gandhiji spent days in that Dairy Research Institute learning dairy farming. I am talking of the days in 1927, Sir, and no director today has excelled him. The dairy scientists in the various institutes tell me that the progress that has been made in dairy research since is nothing more than what Mr. Simpson was able to achieve in the years 1927—30. He was just a farmer; he was recruited and sent over here as Director of the National Dairy Research Institute—then it was called the Imperial Dairy Research Institute. This is the position. Therefore the hon. Home Minister must keep it open to all the farmers irrespective of . . .

198 RSD.—5.

SHRI JAISUKHLAL HATHI: Only in the initial stages it will be encarded by those who were in service already, but in course of time it will be open to all who satisfy the basic requirements.

SHRI N. SRI RAMA REDDY: But yesterday you were not good enough to say so. I thank you very much for giving this assurance now.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has taken full note of it.

SHRI N. SRI RAMA REDDY: Another reason why an Indian Agricultural Service should be created is—everybody has spoken about it—to have an integrated picture of the entire country in the field of agriculture, there must be an efficient administrative system. Surely, on the administrative side also the Indian Agricultural Service must be created. But what has happened to the research man? He is never mentioned or considered in matters of promotion to high posts. Should he ever be confined to the research laboratories and should he ever be contented, with the test tubes and the experiments he makes with them and things like that? Unless you keep this attractive career open to the research man also, the research man will not be sticking to research work only for ever and be contented with that remuneration, and the talent from the research side will probably flow towards the administrative side. Therefore I would like hon. Minister to consider that the scope and possibilities of the Indian Agricultural Service are kept open to efficient men in the research laboratories also, and the research man is the most important man in agriculture; he should never be neglected. Only this morning I saw various students, very talented students being given doctorates, etc.

SHRI BHUPESH GUPTA (West Bengal): Where?

SHRI N. SRI RAMA REDDY: I would like to quote from . . .

SHRI BHUPESH GUPTA: I read in the morning papers that a doctorate was conferred on Shri Gulzarilal Nanda by the Magadh University.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): YOU have to address me; a senior Member like you should not forget.

SHRI BHUPESH GUPTA: Yes, Sir, Shri Gulzarilal Nanda has been given a doctorate.

SHRI N. SRI RAMA REDDY: Sir, the Royal Commission on Agriculture did yeoman service and made several recommendations to solve the problems of this country. They in 1930 recommended the scale of the Indian Agricultural Service for Class I appointments since recruitment to the Indian Agricultural Service ceased in 1924 because of the Constitutional Reforms of 1919. Then subsequently came the Report of the Agricultural Administration Committee, popularly known as the Nehemiah Committee Report. They have said that it is an imperative necessity, in order to tone up the administration of the agricultural services, that the Indian Agricultural Service should be revived. Once again our late Prime Minister has also said—it is quoted on page 12 of the Report—with regard to the agricultural service:

"In order to get the best results, the top positions in the Agriculture Ministry and the Agriculture Department in the States should be manned by technical men with practical experience of agricultural problems and these men should be allowed freely to operate in their budget allotments

Sir, I just wanted to say a word more about the research work which is going on in the country.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have already said, Mr. Reddy.

SHRI N. SRI RAMA REDDY: This is what I wanted to say there. It is not very satisfactory. Let this point be taken note of. There should be a proper agricultural service, very efficient, it shall not be done on the basis of any favouritism or anything like that. The top most men in the country must be made to man it and it must also be made necessary, that if

they do not function properly, there must be option for removing them from the cadre without referring to the usual procedures, service rules, etc. If such a thing has been done, this country will probably prosper. For thirty years or thirty-five years, it is said, we have not made any progress with regard to agriculture, end at least now you must start doing it.

Thank you very much.

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, I extend warm support but at the same time I must express my misgivings about the implementation of this Resolution. This Resolution seems to me like putting the cart before the horse. There has so far not been an agreement on the broad fundamentals about Centre-State relationship in our country in respect of language. As long as the three-language formula is not accepted and implemented in the right spirit in the non-Hindi-speaking regions, it will not be possible for us to create the all-India Services, because the all-India Services of the kind just sought to be created by this Resolution can function only on the basis of the proficiency of the members of the Services in the language of the Union. The language of the Union, twenty or twenty-five years hence, may be Hindi alone—English may disappear—and as long as the non-Hindi-speaking States do not implement the three-language formula, it is not possible to create the all-India Services.

The second point that I would like to mention is that Mr. Brahmananda Reddy, Chief Minister of Andhra Pradesh, has said yesterday that there should be an equitable share for the States in these Central Services. I believe that this has got reference to the quota system suggested here to meet, or as a solution of, the language controversy. As long as an all-India Service is based on a quota system it will lead to bitter State rivalries and I do not think that any all-India Service can function on an effective basis when the quota system determines its composition.

SHRI NAFISUL HASAN: Efficiency will go down.

SHRI A. D. MANI: Whenever any kind of representation goes on grounds other than merit, then merit will suffer and a quota system will militate against efficiency.

The next point that I would like to mention is that once an all-India Service is sought to be created, there ought to be a plan of recruitment to that all-India Service. I went through the detailed verbatim report of Mr. Hathi's speech and I did not find that he has got any final plans in this respect. He has got to consult the States and there has to be an interchange of opinions between the Centre and the States. But as long as the nucleus of the service is recruited by the State we may not have an efficient all-India Service. If we want that kind of efficiency, then as in the case of the I.C.S. there has to be some kind of a centre constituted for the matter of recruitment, and that even for the subordinate members of the service. I have always been of the opinion that in order to impose impartiality in the matter of selection of members of the Provincial Services also, a Centre's representative as far as possible should be associated with the local Public Service Commission, who may be sitting there in the capacity of adviser, to see that things are done impartially.

SHRI JAISUKHLAL HATHI: That will be done by the Union Public Service Commission.

SHRI A. D. MANI: But then a part of the Service, 33-1/3 per cent the hon. Minister has mentioned, will be recruited by promotion and I am only mentioning this. When we are thinking in terms of an all-India Service, we have to think also in terms of all-India recruitment, and it may be necessary even for the subordinate services, to have some kind of coordination between the Centre and the States in the matter of recruitment.

The fourth point that I would like to make is that these Services will function effectively only when there is a sense of direction of university education in the country. What is going to happen in the next few years is that universities will be conducting examinations in the local re-

gional languages and neither Mr. Chagla nor anybody who may succeed him in the Ministry will have knowledge of what is happening in the universities. We may not have a fairly even level of university education all over the country. Some States may be making more progress than other States in the matter of university education. It is, therefore, necessary, when the Government thinks of creating an all-India Service that they should also have a policy of giving a broad direction to university education in the country. In what subjects are we going to specialise? All this has got to be decided in consultation with the Centre and the States.

The fifth point that I would like to make with regard to these two services, the Indian Agricultural Service and the Indian Educational Service is this. The mid-term appraisal has pointed out that agriculture has suffered in the States because the terms and emoluments which had been offered to the members of the Agricultural Service have not been satisfactory. We have always regarded the Indian Agricultural Service as some kind of second-class service and I am very glad Shri Sri Rama Reddy made a reference to the traditions of the Indian Agricultural Service. It was considered an honour by a person to be a member of the Indian Agricultural Service. If we are going to have an effective Agricultural Service, if we want to increase food production in the country, then we must offer better salaries to the members of that service. It may also be necessary for Government to offer higher salaries to the members of the Indian Educational Service because as members of the Government are aware, today the position has risen when our most competent candidates who pass out of our universities are unwilling to offer themselves as candidates for the I.A.S. examination. We cannot get very good teachers unless we pay them good salaries. When the Government thinks of creating all-India Services in respect of the two categories mentioned, and also in respect of the other categories which have been approved by a Resolution of the House some years ago, it is necessary for the Government to appoint a Commission to go into the question of pay-scales of these all-India Services. We want to get the best materials for our all-

[Shri A. D. Mani.] India Services to man them and I am sure if the Resolution is implemented in the proper spirit, and if we strengthen the Central Government's influence in the States, we may retain not only the structure of unity but also the spirit of unity in the country.

I would finally conclude by saying that this is a matter which deserves support from all sections of the House. I would like the Minister of Home Affairs to be clear in his mind. There should be complete agreement on fundamentals of these all-India Services, because we do not want the same fate which has fallen on the Official Languages Bill to fall on this Resolution also. There must be complete agreement between the States and the Centre. I am in agreement with Mr. Gaure Mura-hari when he said that this matter should have been discussed in the State Legislatures. I know that the Congress Party is in power in all the States, but even so, a discussion of this matter on the floor of the State Legislatures would have created the appropriate public opinion for the creation of these all-India Services. Thank you.

SHRI P. N. SAPRU: Mr. Vice-Chairman, I would like to support the Resolution which was moved by my hon. friend Mr. Hathi in a very lucid speech yesterday. The Resolution is, I think, of a simple character. The Resolution says that there should be constituted an all-India Agricultural Service and an Indian Educational Service, that is to say, so far as general education and technical education are concerned. I think it is unnecessary for us to go into the question of language or into other details at this stage. We shall have time to discuss them when we have concrete proposals for the creation of these Services before us.

I should like to say that I am in favour of the creation of these Services on an all-India basis, not because they will necessarily create national integration, not because they will necessarily bring about what is commonly called emotional integration, but because this will increase the efficiency of both Agriculture and of Education.

I will talk something on Education. We need an abler type of educationists than we have today in our country and the difficulty is that you will not have the abler type of educationists unless you have a wide basis of recruitment. The credit of

the U.P.S.C. stands high. It is 4 P.M. regarded as an impartial agency

for recruiting young men to our services. For the functioning of democracy, it is necessary that you should have good services. I do not know whether you are going hereafter to have good politicians but if you have bad politicians and bad services, then your country will verily go to hell. That I think is what I visualise for this country if both the politicians and the services go down in character. I mean no exception.

SHRI BHUPESH GUPTA: What kind of politicians do you have, good or bad?

SHRI P. N. SAPRU: I am not going to discuss that.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): YOU go on with your speech,

Dr. Sapru. Mr. Bhupesh wants to drag you.

SHRI P. N. SAPRU: I think it is desirable for us to have recruitment on an all-India basis because we want to attract the best material for our educational services. May I, however, make it clear that I do not visualise that university services will come within this category? I know that they will not but I am making my position clear in regard to this matter. I think that the principle of university autonomy deserves to be respected and I have looked at the question from the point of view whether the principle of university autonomy has or has not been respected. I think the Resolution, as framed by Mr. Hathi, respects the principle of university autonomy.

Now, there is just one little matter that I would like to say about the educational services. You know that we have at the moment in our States Class I Educational Service officers. Now, these officers are the successors of the old Indian Educational Service. Some of them are directly

recruited while others, I think, are promoted officers.

SHRI NAFISUL HASAN: Most of them are promoted.

SHRI P. N. SAPRU: Possibly most of them are promoted but I think their claims to inclusion in the all-India Educational Service, when it is constituted should be borne in mind. I know that some of the direct recruits to class I of the State Educational Service are men of high education. I know that some of them are wranglers; some of them have taken good degrees in foreign and our universities and they are capable of imparting education on scientific lines in languages which are capable of giving expression to scientific ideas. I would, therefore, like this to be borne in mind by the Government while constituting the all-India Educational Service. May I also say that viewing the question from a wider point of view, I think that the time has come when we should seriously consider whether university education, including research should not be made a concurrent subject? Our output in research has frankly been poor. It has been poor in fundamental research, in applied research. Though we have been spending large sums of money on research, we have not been getting the returns that we were entitled to. I think that Central direction will help us to get a better type of person for our research.

The other day I was coming from Allahabad to Delhi and I met a young fellow. He was travelling with me and he had just returned from the United States. I thought he was a very brilliant fellow, looked very brilliant and he gave me some ideas on education in the United States which he had visited recently and then he asked me a question which made me wonder what answer to give him as an honest and conscientious man. He said, "Look, I have had some offers here and I have offers of appointment in the States. Should I go to the States or should I stay here?" It was not easy . . .

THE MINISTER OF EDUCATION
<SHRI M. C. CHAGLA>: I am surprised that

my hon. friend has any doubt about what answer to give.

SHRI P. N. SAPRU: It was not an easy question for me to answer because . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He had to think of his own State.

SHRI M. C. CHAGLA: He is a conscientious man.

SHRI P. N. SAPRU: He had some creative ability and I am not sure that in our institutions scope is given for the full development of one's creative genius. I answered him as a patriotic Indian with mental reservations that he must give of his best to this country. What I want, therefore, to emphasise is that it is our duty to give to our young men the very best facilities that we can for the development of their creative faculties. A nation can neglect basic scholarship and research at its cost. We have got very great plans; we want to do many wonderful things but we shall not be able to do those wonderful things and we shall not be able to carry out those wonderful ideas unless we have men who are capable of giving the right direction to our educational efforts. The difficulty is that our young men are not getting what I would say a fair chance in some of our institutions, and it should be our endeavour to see that they do get it. Therefore, I think it is desirable that the Central Government which has comparatively vast resources should have control over general education and over technical education particularly and we need to have the best type of men in our technical institutions. I would support this Resolution on these grounds.

Many other questions of a relevant or irrelevant character have been raised in regard to this Resolution. I do not think it is necessary for me to go into them. It is not necessary for me to go into the question of language. It is not necessary for me to visualise a time when the people of Andhra will not be able to understand the people of Uttar Pradesh, when the people of Uttar Pradesh will not be able to understand the people of Madras. I hope that our statesmanship will be able

[Shri P. N. Sapru.] to avoid situations of that character. I would like therefore steps to be taken in consultation with their Legislatures for the creation of these Services as speedily as possible.

[THE DEPUTY CHAIRMAN in the Chair].

In creating them we should respect as far as possible the vested rights of the members of the Class I of these Services. This applies both to the Agriculture Service and to the Education Service.

Madam, I do not wish to exhaust the patience of the House by taking any more time. I would like to say that I give to this Resolution my unqualified support, my wholehearted support, and I congratulate Mr. Hathi on the able manner in which he moved the Resolution yesterday.

THE DEPUTY CHAIRMAN: Shrimati Sathe.

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra): How much time do I get, Madam?

THE DEPUTY CHAIRMAN: Just five minutes.

SHRIMATI TARA RAMCHANDRA SATHE: Of course I must thank you for having given me this opportunity.

THE DEPUTY CHAIRMAN: You make your last points first.

SHRIMATI TARA RAMCHANDRA SATHE: I want to support this Resolution before us. I wish it had been brought by the hon. Minister earlier and if it had been done it would have been possible for us to see the favourable results of it by now. Anyway it is better that we are having this at least now.

Now, agriculture is an important subject because we know— Besides these we have got no other words to impress the importance of agriculture. From the British days the Collector and the D.S.P. used to be very important. The Collector used to be in charge of revenue and law and order used to be handled by

(he D.S.P. Because of this these two were getting all the honour and prestige and the other officers were not being treated on par with them. As a result of this Resolution the Director of Education and the Agricultural authority would be treated on par with the other officers. Agriculture has been a sort of a neglected subject. Though we had increased production to an extent, due to increase in population we have not been able to meet all our needs sufficiently and it is very humiliating that we are importing so much of agricultural products. Technical education is also very important and we have need for technical men because this is the age of atomic, energy. If we want to have intensive agriculture we have to use atomic energy and for that technical knowledge is necessary. With the creation of this Central Service we will be able to have men with technical knowledge and so the States have gladly accepted that the Central Government should take up this initiative.

Now I come to education and because I have very little time I have to compress my ideas in a few words. Technical education is important because we are trying to go deep down into the sea and try to find out what is there; we are also having researches into space. For all this technical education is necessary and by this Resolution we will have uniform standards everywhere. And this is a great thing at this juncture because we have some universities which give 60 per cent marks and bring out so many first class graduates while there are so many others which give 70 per cent for their first class graduates. So it is necessary to have some sort of uniformity in these things and therefore I support this Resolution.

The States Reorganisation Commission as well as the Law Commission have referred to some points in this connection, and I would like to point out some of them. Firstly it has been said that the entire country should be treated as one unit and secondly if the entire responsibility is on the Centre there will be an all-India outlook. There are various other points but I do not want to go into all of them in detail.

Now, the Law Commission has said that there should be an all-India Judicial Ser-

vice. I was thinking that our hon. friend, the eminent Judge, who spoke earlier, will *refer to* it but as he has *not*, I would like to refer to it. In its Report on page 167 in para 15, they said:

"We are definitely of the view that a proportion of the higher judiciary should be recruited by competitive examination at the all-India level so as to attract the best of our young graduates to the judicial service. This measure will enlarge the field of selection and bring into the higher judicial service a leaven of brilliant young men who will set a higher tone and level to the subordinate judiciary as a whole. The personnel so recruited will be subjected to an intensive training."

This is a matter which should receive Government's attention.

Now references were made to provincialism, communalism, linguism, casteism. We should not have these petty things. They are very dangerous for our country and we should be above these things. Our *sanskriti* tells us that we should be above these petty things. We must give up the narrow outlook because we say that there should be peaceful co-existence. Regionalism, communalism, all these things should be rooted out otherwise they will shatter our national unity. We must resist them with all the force at our command. When the Britishers were they were coming here from over 7,000 miles away. They were ruling us but whoever came here used to learn the local language of the people. Similarly our officers should also be able to learn five or six languages. When such all-India cadres are formed those people should be given training in five or six languages so that they may be able to go to any part of the country and so that they can be transferred from State to State. So we should not have these petty things in our minds.

Madam, when we enter Parliament and the Central Hall there is a writing which says:

अथ निजः परोवति गणना लवुचतसाम् ।
उदारचरितानां तु वसुधैव कुटुम्बकम् ॥

We are thinking in these terms. I request that when we constitute these Services we should see that these Services develop a broad point of view, that only merit gets* priority, that those people are given the necessary training, so that they will be able to give their best to the country. With these words, Madam, I support the Resolution.

I am thankful to you that you have given me a few minutes to speak on this.

THE DEPUTY CHAIRMAN: Mr. Abdul Ghani; five minutes.

شہری عبدالغنی (پنجاب) : نہیں
چاہیئے -

†[श्री अश्वल गनी (पंजाब) : नहीं चाहिये ।]

SHRI JAISUKHLAL HATHI: Madam Deputy Chairman, I am really thankful to all the Members who have supported this Resolution. If the speeches made on the floor of this House are any indication of the opinion of the House, as it should be, I have no doubt that the Resolution would be carried not only by a majority of two-thirds of the Members present and voting, but perhaps unanimously.

Three Members opposite expressed some doubt, but I am sure that, having heard the views of the other Members, they might have been convinced, in terms of the Resolution, that it is necessary and expedient in the national interest that Parliament by law should provide for all-India Services for these two subjects, viz., agriculture and education. But if they have any doubts yet—though I am sure they have none—I shall try to clarify those doubts. I am also thankful to the Members who have made very useful and constructive suggestions, which the Government would certainly bear in mind at the time of drafting the Bill for this purpose. It may not be possible for me to deal with all the suggestions which have been made here, but I can assure the Members that each one of the suggestions that they have made will be considered and we shall try to incorporate as many of them as could be done or as are necessary.

t[] Hin'di transliteration.

[Shri Jaisukhlal Hathi.]

Shri Ruthnaswamy, to whom I am thankful for supporting this Resolution and for wholeheartedly endorsing the need for having an all-India Educational Service, wanted to know why it was necessary to have an all-India Agricultural Service. My reply would be that it is necessary from two points of view. One is the importance of the subject. Shri Sri Rama Reddy very elaborately dwelt on the subject, about the importance of agriculture. Today although in terms of importance it is really a very important subject, so far as the Services in this department are concerned, it is a minor department. The States have not been giving that importance to this subject which it deserves. As has rightly been said by some other Members, he may be a junior IAS man, maybe Secretary or Deputy Secretary, but when these technical persons go, they have to approach him and there is a sort of inferiority complex. These agricultural, technical officers are not given that importance. On the one hand, we want to increase agricultural production, while more than half of our national income comes from agriculture . . .

SHRI BHUPESH GUPTA: No. It is 44 per cent now.

SHRI JAISUKHLAL HATHI: While we want more and more production from the agricultural sector, from the farmers, we are not doing that much to the Services. It is, therefore, to attract better talent, young men to the field of agriculture that it is necessary to raise the status of the Services in agriculture. He, however, said that there are colleges in the States and these colleges do provide for agricultural officers. Why should we have an all-India Service? The question is that in each State at the most there may be one or two posts at the highest level and brilliant boys coming out from the colleges may be more than the posts vacant. Secondly, if there are no prospects in that particular line, people may not take to, agriculture, because every young man is keen to better his prospects and would like to have a better career. By making it an all-India subject, we have greater chances of bettering the prospects of young people and when we have an all-

India Service, these bright boys could be attracted to this Service. When others also see that they have brighter prospects more and more will be attracted towards education in the subject of agriculture. It is mainly from this point of view. In addition to that, all the factors that I mentioned earlier, i.e., efficiency, national integration, etc. are, of course, there.

Shri Chordia dealt with two or three points. I am happy that he also supported the Resolution but he wanted to know why there was so much of delay. I may state for his information that the Committee to deal with the question of the reorganisation of agricultural Services was appointed in 1958. The scheme was drawn up, after their report, on 9th August, 1963. A meeting of the State Agriculture Ministers was convened in September, 1963. Preliminary discussions took place in 1964. It was finalised in 1965 and I have come before the House with this Resolution. Therefore, there is no question of delay. Still if it shows anything, it only shows the anxiety of Mr. Chordia to see that these Services are constituted as early as possible. I am glad that he holds that opinion.

The other point that he raised is this. In regard to recruitment he is afraid that people from particular States are not selected.

SHRI V. M. CHORDIA: It is a fact.

SHRI JAISUKHLAL HATHI: Now, if it is a fact, it may be that he anticipated the reply that people from these States do not perhaps try for these competitive examinations. If he has a complaint on behalf of his State, I have also the same feeling for my State. The reason I know is that many people from my State like business and not service. It may be that either they are not attracted or they care for some other higher jobs or they do not want Government jobs. The private sector may be more alluring to them. But so far as the examination, the selection is concerned, it would not be fair on the part of the UPSC to say that they would select from particular States and reject from other States. But the other point he made was that these officers should be

more mobile, that is, they should not stick to the Centre, they should also go to the States. I agree with him that this is a department where field experience is very necessary, and therefore the officers who are selected here, when they are allotted to the States, should not remain here for a very long time but should ultimately again go to the States. Otherwise the very essence of pooling the experience and utilising the experience of the Centre between the Centre and the State and *vice versa* would itself be nullified. To that extent I agree with him.

SHRI AKBAR ALI KHAN: I think you should satisfy Mr. Chordia. Will you enlighten the House in regard to the proportion of each State in these all-India Services?

SHRI JAISUKHLAL HATHI: Regarding the proportion of each State, the figures unfortunately I have not with me.

The other point that was raised was that by creating these all-India Services we are centralising or giving more power to the officers who are working in the States and that they are not amenable to the discipline of the States. It was also said that by this they would always look up to the Centre, and whenever a disciplinary action had to be taken, it was only the Centre that could take it. I may for the information of the hon. Members state that if the existing rules are any indication as to what will happen to these Services, then any disciplinary action to be taken can be taken by the State in which the officer is at that particular time serving. But it is only if a major penalty or dismissal or removal is to be inflicted the Centre comes in. Otherwise any other penalty, except these two or three major penalties, can be inflicted by the States themselves, and therefore there is no question that because they are from the Centre they will not be under the discipline of the State. But discipline is not merely obtained by punishment. There is something more which can create a disciplined official. When we talk of efficiency, when we talk of the standard of recruitment, higher standard, when we talk of talents, we have to look to the advantages that we derive from these all-India Services

rather than look to the only question of centralisation or decentralisation. There is no question of centralising the powers in the Central Government. The Central Government has even otherwise enormous powers, and merely having some power of punishment or disciplinary action over the officer does not add anything. It is not even a small particle of the vast power which the Centre exercises in different fields in the country.

The other point that was raised was the need to learn the language of the State to which they are allotted. This is a very necessary and useful suggestion, but I may say that even at present it is so. Only a few days back I was talking to an officer from South India, and the reply he gave me was in my language, Gujarati. I wondered because I did not know that he knew it and asked him whether he was the officer speaking with whom I wanted to speak. He said: "Yes, Sir, because I will be allotted to Gujarat and I know Gujarati." We have other officers. Collectors, who pick up the language of the State in which they are serving. But that is necessary because when the Agricultural Officers have to work, it is not simply that they have to work in the offices. They have to go to the districts, go to the fields, go to the farmers and other officers there, and therefore they must know the language of the State in which they are serving. Therefore, that is already being done, but in these Services care will be taken to see that the officers learn at least the language of the State where they are serving. But that is already in practice.

Then the point was raised that these officers are only administrative officers—Mr. Sinha raised the point. Actually these are not administrative or Secretariat officers. They are technical officers dealing with the development of agriculture. They are District Agricultural Officers and Deputy Agricultural Officers, and below them are non-gazetted officers. Therefore they are directly people who will deal with the technique of agriculture. Therefore, it is not merely the Secretariat work that they will do. They will do the actual agricultural extension work. Therefore, all the knowledge and all the experience which they have got will be given to

[Shri Jaisukhlal Harhi.] the lowest officer there, and they will not simply look to the files but look to the actual development of agriculture. On that score there need not be any anxiety.

Then Shri Sri Rama Reddy said why we should restrict the selection only to these officers. Now I may clarify the position that it is not being restricted to these officers. It would be an open recruitment. Anybody, a young farmer, a young man, anybody who has qualified himself, will be eligible to these Services, and therefore there is no question about that.

SHRI N. SRI RAMA REDDY: But age restriction should not be imposed.

SHRI JAISUKHLAL HATHI: That is another question.

Another question that was mentioned by an hon. Member from U.P. was about the quota of promotion. He asked whether they will be all promoted or 25 per cent or 50 per cent or what it would be. Today, as I said, it is only a broad outline, and in a broad outline we have suggested that the existing officers who are already working in certain posts in different States will be selected and they will be encadred. So far as the State is concerned it is a matter which we will decide later on. Therefore, there is no question at present of laying down anything or enacting anything. That we will have to discuss even otherwise.

Shri Murahari scented a device of perpetuating English through or by creating these all-India Services. Far from it. He said that this is a device to perpetuate English and it is therefore that these all-India Services are created. I may say that this is not a new pattern. There is already an existing pattern in the I.A.S. and the I.P.S. There are competitive examinations which are held and people are recruited. Whatever will be the future medium of the examinations to be held at the all-India level, whether the medium is English and Hindi and other regional languages, whatever will apply for other Services will also apply to these Services. It is not that this is being brought only with a view to perpetuating English. But this is the general theme which members

of that party have taken. Even when the Resolution was discussed last time, these were their three points: first, you are giving more control to the Centre; secondly, why not first make it an item of the Concurrent List and then make it an all-India Service; thirdly, why not go to the State-Legislatures, take their opinion and then come here? But the Constitutional position is very clear and the position is that we are not required to go to the State Legislature for this purpose; it is only that we have to carry the States with us, and in doing so, we have consulted all the Chief Ministers and the Chief Ministers agreed. Then, suppose two or three States had not agreed, then also we could have brought forward this Resolution. But as I said yesterday, we go in a democratic manner like consultations, negotiations and persuasion until we could get the support of the States who had not agreed. But it is not at all incumbent to have the views of the Legislature.

SHRI NAFISUL HASAN: This House represents all the States.

SHRI JAISUKHLAL HATHI: I mention that this House is the Council of States—this has to be realised—and since all the States' representatives are in this House, this House has the right and privilege to pass this Resolution.

SHRI P. N. SAPRU: It is superior to the . .

SHRI MULKA GOVINDA REDDY: There is no excuse to ignore the State Legislature.

SHRI JAISUKHLAL HATHI: It is only an argument to delay a matter of procedure, which is not at all warranted, which is not necessary and which is not in any way required, and therefore there is no question of any excuse. This is what is provided and what we are doing . . .

SHRI A. B. VAJPAYEE: We are here to represent the States.

SHRI JAISUKHLAL HATHI: We are here to represent the States, therefore it is not at all necessary.

SHRI MULKA GOVINDA REDDY (Mysore): There is the Lok Sabha.

SHRI A. B. VAJPAYEE: Anyway, the Resolution cannot come up in the Lok Sabha, it can come up only in the Rajya Sabha.

SHRI JAISUKHLAL HATHI: It cannot come up there, it can come up only here. The Lok Sabha has not the power to pass this Resolution, it is only this House.

I will come to Mr. Mani's point. Mr. Mani said, why put the cart before the horse? Now, my reply would be: Let us first decide whether we want to travel or we do not want to travel. If we want to travel, then we shall think of putting the horse before the cart, we shall not put the cart before the horse. If we do not want to travel, let us not discuss. The question is not whether the cart shall be before the horse or the horse shall be before the cart, here the question is whether we want all-India Services for Agriculture and for Education. If we want to have them, then let us first pass the Resolution. After we pass the Resolution, let us decide what should be the language for the examination, whether it is going to be English or whether it is going to be Hindi or whether it is going to be the regional languages.

I quite appreciate one point of his that when they are recruited and sent to the States concerned, if they do not know the language of the State, naturally there will be a handicap. I say that even otherwise, as it is, in everything, whenever the candidates prefer any particular States, they should know the language of the States which they prefer. And therefore, as he rightly pointed out, if the three-language formula is implemented, then this difficulty also would be mitigated to a very great extent. Therefore, let us not unnecessarily bring in this question at this stage. We know that the question of language is a delicate one. It has been considered, debated and discussed not only in this House but elsewhere and everywhere. So far as I am concerned, I have come with this limited Resolution. I understand that it may have its implication, it will have. Whatever we decide for the other compe-

titive examinations of all-India Services, we shall also decide the same thing for these. That is all the more reason why we should not make a beginning. If we are afraid of all the future things that are going to happen, then we cannot move forward. Therefore I say, rather than think whether we are putting the cart before the horse or we are putting the horse before the cart, let us decide to get both the cart and the horse and then decide whether we want to travel or we do not want to travel. If we want to travel, then we will manage to put the horse before the cart. Then we shall get a charioteer and travel and go on. But if we do not decide to travel, then nothing will happen.

These are the main points which the hon. Members urged. I do not want to take more time of the House. I am extremely thankful indeed to all the Members who have supported this Resolution and I am sure, Madam, that the House will carry this Resolution not only by a two-thirds majority, but unanimously, and let us show to the country the need for such Services.

THE DEPUTY CHAIRMAN: I will now put the Resolution to vote. Under article 312(1) of the Constitution, the Resolution has to be supported by not less than two-thirds of the Members of the Rajya Sabha present and voting. Therefore, there will be division.

The question is:

"That this House do resolve in pursuance of clause (1) of article 312 of the Constitution that it is necessary and expedient in the national interest that Parliament should by law provide for the creation of the following All-India Services common to the Union and the States and regulate the recruitment, and the conditions of service of persons appointed, to each of these Services, namely:—

(i) the Indian Agricultural Service; and

(ii) the Indian Educational Service (General Education, Technical Education)."

The House divided.

THE DEPUTY CHAIRMAN: Ayes—
125; Noes—Nil.

AYES—125

Abraham, Shri P.
Ammanna Raja, Shrimati C.
Anandan, Shri T. V.
Anis Kidwai, Shrimati
Anwar, Shri N. M.
Arora, Shri Arjun.
Asthana, Shri L. D.
Bansi Lai, Shri.
Bedavati Bnrgohain, Shrimati.
Bhargava, Shri B. N.
Bhargava, Shri M. P.
Chagla, Shri M. C.
Chandra Shekhar, Shri.
Chatterji, Shri J. C.
Chavda, Shri K. S.
Chetia, Shri P.
Chordia, Shri V. M.
Damodaran, Shri K.
Das, Shri N. K.
Dass, Shri Mahabir.
Deb, Shri S. C.
Deokinandan Narayan, Shri
Desai, Shri Khandubhai K.
Desai, Shri Suresh J.
Devaki Gopidas, Shrimati.
Dharia, Shri M. M.
Dikshit, Shri Umashankar.
Doogar, Shri R. S.
Dutt, Shri Krishan.
Dwibedy, Shri Bairagi.
Ghose, Shri Surendra Mohan.
Gilbert, Shri A. C.
Gujral, Shri I. K.
Gupta, Shri Gurudev.
Gurupada Swamy, Shri M. S.
Hathi, Shri Jaisukhlal.
Indira Gandhi, Shrimati.
Iyer, Shri N. Ramakrishna.
Jahanara Jaipal Singh, Shrimati.
Joshi, Shri J. H.
Kapoor, Shri G. K.
Karmarkar, Shri D. P.
Kathju, Shri P. N.
Khan, Shri Akbar Ali.
Khan, Shri M. Ajmal.
Koya', Shri Palat Kunhi.
Kulkarni, Shri B. T.
Kurre, Shri Dayaldas.
Lakshmi N. Menon, Shrimati.
Lalitha (Rajagopalan), Shrimati.
Mahanti, Shri B. K.
Mallik, Shri D. C.
Malviya, Shri Ratanlal Kishorilal.

Mani, Shri A. D.
Maniben Vallabhbhai Patel, Kumari.
Mary Naidu, Miss.
Mathen, Shri Joseph.
Mishra, Shri L. N.
Mishra, Shri S. N.
Misra, Shri Lokanath.
Misra, Shri M.
Mitra, Shri P. C.
Mohammad, Chaudhary A.
Mohinder Kaur, Shrimati.
Moideen, Shri M. J. J.
Momin, Shri G. H. Valimohmed.
Muhammad Ishaque, Shri.
Nafisul Hasan, Shri.
Nandini Satpathy, Shrimati.
Nanjundaiya, Shri B. C.
Neki Ram, Shri.
Pande, Shri C. D.
Pathak, Shri G. S.
Pattanayak, Shri B. C.
Phulrenu Guha, Dr. Shrimati.
Prasad, Prof. B. N.
Punnaiah, Shri Kota.
Puttappa, Shri Patil.
Ramaswamy, Shri K. S.
Ramaul, Shri Shiva Nand.
Rao, Shri B. Ramakrishna.
Rao, Shri V. C. Kesava.
Ray, Shri Ramprasanna.
Reddy, Shri K. V. Raghunatha.
Reddy, Shri M. Govinda.
Reddy, Shri N. Sanjiva.
Reddy, Shri N. Sri Rama.
Roy, Shri Biren.
Ruthnaswamy, Shri M.
Sahai, Shri Ram.
Sait, Shri Ebrahim Sulaiman.
Sanjivayya, Shri D.
Sapru, Shri P. N.
Savnekar, Shri Baba Saheb.
Seeta Yudhvair, Shrimati.
Sethi, Shri P. C.
Shah, Shri M. C.
Shakuntala Paranjpye, Shrimati.
Shanta Vasisht, Kumari.
Sherkhan, Shri.
Shukla, Shri M. P.
Shyam Kumari Khan, Shrimati.
Siddhu, Dr. M. M. S.
Singh, Dr. Anup.
Singh, Thakur Bhanu Pratap.
Singh, Shri Dalpat.
Singh, Shri Jogendra.
Singh, Shri Mohan.
Singh, Shri Niranjan.
Singh, Shri Santokh.

Singh, Shri T. N.
 Sinha, Shri Awadheshwar Prasad.
 Sinha, Shri B. K. P.
 Sinha, Shri Rajendra Pratap.
 Sinha, Shri R. P. N.
 Tankha, Pandit S. S. N.
 Tara Ramchandra Sathe, Shrimati.
 Thanglura, Shri A.
 Thengari, Shri D.
 Tiwary, Pt. Bhawaniprasad.
 Tripathi, Shri H. V.
 Vajpayee, Shri A. B.
 Varma, Shri B. B.
 Varma, Shri C. L.
 Vijaivargiya, Shri Gopikrishna.

NOES—Nil.

The Resolution was adopted by a majority of not less than two-thirds of the Members present and voting.

THE DEPUTY CHAIRMAN: The Resolution has been passed unanimously.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam, I propose that the two half-an-hour discussions be taken up now.

THE DEPUTY CHAIRMAN: We still have a little less than ten minutes. We could go on with the Bill.

SHRI LOKANATH MISRA (Orissa): Madam, tomorrow we have a discussion which might take a little more. Two and a half hours have been allotted to it.

THE DEPUTY CHAIRMAN: The Minister of External Affairs.

SHRI LOKANATH MISRA: What is this? Before you have disposed of my point . . .

THE DEPUTY CHAIRMAN: What have you had to say?

SHRI LOKANATH MISRA: We have allotted 2½ hours for the discussion tomorrow. It may take half an hour more. Therefore, the two half-an-hour discussions be taken up today only because there would be no time tomorrow.

THE DEPUTY CHAIRMAN: Both the half-an-hour discussions would be taken up today from 5 P.M.

THE ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL, 1965

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): Madam, I move:

"That the Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period, as passed by the Lok Sabha, be taken into consideration."

The Bill before the House is to continue for a further period the Armed Forces (Special Powers) Regulation 1958. The Regulation was promulgated by the President in 1958 in exercise of the powers conferred by article 240 of the Constitution read with paragraph 18(2) of the Sixth Schedule thereof. It conferred certain special powers on the officers of the Armed Forces to enable them to aid effectively the civil power in those areas of Kohima and Mokokchung districts which were declared as disturbed areas by the Governor by notification in the Official Gazette. The Regulation was initially in force for a period of one year. Since disturbed conditions in the areas of Kohima and Mokokchung continued the Regulation was extended from year to year by a proper Resolution promulgated by the President.

After the formation of the State of Nagaland on 1st December, 1963, the 1958 Regulation could be continued only by Parliamentary legislation, and for this purpose of continuing the Regulation for a further period of one year from 5th April, 1965, the Armed Forces (Special Powers) Continuance Act, 1964 was passed. The said period is due to expire on the 4th April, 1965. It is, therefore, necessary to extend the Regulation for a further period of one year beyond that date.

Madam, the Bill has been in force for a period of one year. Under the provisions of this Bill, if any area is declared as a disturbed area, then the military and the police have got special powers of arrest, search and a number of other things and it is necessary that the life of this Act should be extended by one year more.